

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**Execution Application No. 31/2025**

**In**

**Original Application No. 176/2015**

**With M.A. No. 54/2025**

**SHILESH SINGH V/S. HOTEL REGECNY, MORADABAD & ORS.**

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**THROUGH**



**Standing Counsel for the State of UP.**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
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**SHILESH SINGH V/S. HOTEL REGECNY, MORADABAD & ORS.**

**ACTION TAKEN REPORT ON BEHALF OF THE DISTRICT MAGISTRATE  
LUCKNOW AS RESPONDENT NO- 09, IN COMPLIANCE WITH THE  
HON'BLE NGT ORDER DATED 06-05-2025, ALONGWITH THE  
SUPPORTING AFFIDAVIT.**

**MOST RESPECTFULLY SHOWETH**

1. That this Action Taken Report is respectfully submitted by the answering respondent no.9 in compliance with this Hon'ble Tribunal order dated 06-05-2025. Vide order dt.06.05.2025 this Hon'ble Tribunal issued notice to the respondents.
2. That this Hon'ble Tribunal issued following direction in Original Application No.176/2015:



“g. We also constitute a joint committee of CPCB,CGWA and UPCCB to conduct a survey in State of UP and prepare data of various categories drawing ground water for commercial purposes, study impact assessment, suggest ways and modes to reduce ground water extraction in OCS areas and how ground water level can be improved. Committee may induct any other expert as it may find necessary. District Magistrate of concerned district where committee would visit shall also be a member of the committee.

h. CGWA is directed to forthwith issue appropriate orders/directions, regulating ground water extraction in the light of observation made above and the orders passed by the Supreme Court in M.C.Mehta V/s. UOI & Ors.(1997)(Supra) and this tribunal in various cases referred to in this Judgement and must take all precautions and care to ensure that in OCS areas, ground water should not be allowed to be extracted in such a manner that general people would have to face problem of water for drinking and domestic purposes”.

3. That from the operative part of the judgement dt.25.02.2022 in Original Application No.176/2015 for which the applicant has filed present execution petition it is crystal clear that the directions were issued to CPCB,CGWA and UPCCB. The only role assigned to District Magistrate is whenever the committee visit the concerned district, District Magistrate shall also be a member of the committee.



4. That it is respectfully submitted that for protecting, conserving, controlling & regulating groundwater to ensure sustainable management in district Lucknow, various departments viz. Lucknow Nagar Nigam, Lucknow Development Authority, Minor Irrigation, Groundwater, Horticulture, Agriculture department etc are engaged in multiple activities through different governmental schemes.
5. That concerned officers and experts from State Groundwater department have submitted to the undersigned following status regarding status of groundwater extraction permission in respect of Respondent no 2.
6. That as per the Groundwater Estimation Report 2024 (joint exercise done by Central Groundwater board MoJS, GoI & Groundwater department UP), the detailed groundwater scenario of district Lucknow is that total Annual available extractible groundwater resource is 76635.04 ham(hectare-metre) whereas the total annual groundwater extraction of the district is 50944.91 ham from all sources (Domestic/irrigation/industrial users).
7. That it is further mentioned here that the regulation of groundwater extraction was done by Central Ground Water Authority till 2020 for District Lucknow. Under the Groundwater Management & Regulation Act 2019, State of U.P. regulation of Ground Water was transferred to State Government. As per the provisions of Groundwater Management & Regulation Act, 2019, District Groundwater management Council has been formed in 2020 in the district Lucknow under the chairmanship of District Magistrate and members from the



concerned departments viz Groundwater, Minor irrigation, Agriculture, Irrigation, Industries, UP Pollution Control Board, Jal Nigam, LDA, Nagar Nigam, Horticulture and Forest departments. A task force has also been formed for the physical verifications/inspections. For the groundwater extraction, users avail the services of the act in terms of Registration of wells, grant of authorization (NoC).

8. That all 08 blocks of the district have been demarcated as Non-notified and Municipal area of Lucknow has been demarcated as notified under the Groundwater Management & Regulation Act 2019 by State Groundwater Management & Regulatory Authority.
9. That as far as the Respondent no 2, Hotel Clark Awadh, 8 MG Marg, Near Parivartan Chowk Lucknow which falls under the jurisdiction of District Groundwater Council, Lucknow, U.P. they are extracting ground water with a valid NOC.
10. That the Respondent No.2 had an existing NoC for groundwater abstraction from Central Groundwater Authority for 03 borewells for 42705 KLD/year valid from 18/10/2018 to 16/10/2021. The copy of the same is annexed as Annexure-1
11. That the Hotel had applied for renewal of the said NoC from UPGWD for 03 borewells for 42690 KLD/year which was renewed for all 03 borewells and are valid till ~~16-10-2026~~. The copy of the same is annexed as Annexure-2.

  
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12. That the true copy of inspection report for compliance against the issued NoC by Groundwater Department is annexed as Annexure-3. The inspection report clearly shows the respondent no.2 installed the flowmeter in all the borewells, rain water harvesting structure has installed in the rooftop and other compliances.
13. The answering respondent respectfully assures this Hon'ble Tribunal of its continued cooperation and compliance with all its directives, thereby upholding the principles of environmental law.

  
DISTRICT MAGISTRATE,  
LUCKNOW

THROUGH

  
GIGL.C. GEORGE  
ADVOCATE  
STANDING COUNSEL  
STATE OF U.P..

01-09-2025



1256

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

Execution Application No. 31/2025

In

Original Application No. 176/2015

With

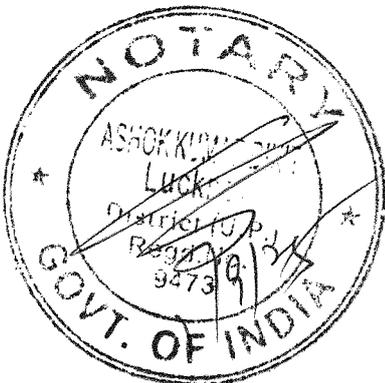
M.A. No. 54/2025

SHILESH SINGH V/S. HOTEL REGECNY, MORADABAD & ORS.

AFFIDAVIT

I, Vishak G aged about 37 years S/o Sh. S.V Ganpathy Iyer, presently posted as District Magistrate, Lucknow having office at Lucknow, Uttar Pradesh.

1. That I am the District Magistrate, Lucknow and well conversant with the facts of the present case and as such competent to swear this affidavit.
2. That the accompanying reply has been drafted by our counsel upon my instructions.
3. That the contents of the accompanying reply are true and correct and the knowledge has been derived from official records and nothing material has been concealed therefrom.

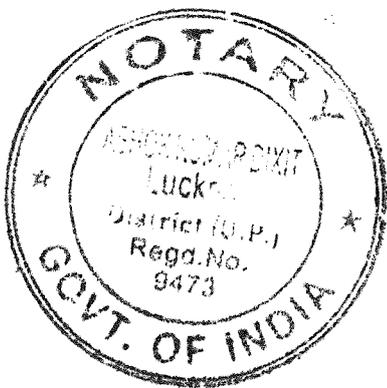


  
DEPONENT

**VERIFICATION**

Verified on solemn affirmation at Lucknow on this 1/9/25, that the contents of the above affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed therefrom.

~~V.~~  
**DEPONENT**



Sworn and Verified before me

~~ASHOK KUMAR DIXIT~~  
Advocate & Notary  
9830361342

1/9/25

I certify the deponent/Executant/Suraty who has/have signed/Put T.I. before me.



1258

भारत सरकार  
जल शक्ति मंत्रालय  
जल संसाधन, नदी विकास  
और गंगा संरक्षण विभाग  
केन्द्रीय भूमि जल प्राधिकरण  
Government of India  
Ministry of Jal Shakti  
Department of Water Resources,  
River Development & Ganga Rejuvenation  
Central Ground Water Authority

Annexure - 1

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**NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION**

Project Name:	M/s Hotel Clarks Avadh		
Project Address:	8 Mahatma Gandhi Marg, Near Parivartan Chowk, Hazratganj		
Town:	Bakshi Ka Talab (NP)	Block:	Bakshi-Ka-Talab
District:	Lucknow	State:	Uttar Pradesh
Pin Code:	226001		
Communication Address:	8 Mahatma Gandhi Marg, Near Parivartan Chowk, Hazratganj, Bakshi-Ka-Talab, Lucknow, Uttar Pradesh - 226001		
Address of CGWB Regional Office :	Regional Director, Central Ground Water Board, Northern Region, Bhujal Bhavan, Sector - B, Sitapur Road Yojna, Ram Ram Bank Chauraha, Lucknow, Uttar Pradesh - 226021		

1. NOC No.:	CGWA/NOC/INF/REN/1/2019/5581										
2. Application No.:	21-4/950/UP/INF/2018	3. Category:	Infrastructure								
4. Project Status:	Existing Ground Water Project	5. NOC Type:	1st Renewal								
6. Valid from:	18/10/2018	7. Valid up to:	16/10/2021								
8. Ground Water Abstraction Permitted:											
Fresh Water		Saline Water		Dewatering		Total					
m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year				
117.00	42705.00					117.00	42705.00				
9. Details of ground water abstraction /Dewatering structures											
Total Existing No.: 3						Total Proposed No.:0					
	DW	DCB	BW	TW	MP	DW	DCB	BW	TW	MP	
Abstraction Structure*	0	0	0	3	0	0	0	0	0	0	
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit											
10. Quantum of ground water recharge/harvesting (m <sup>3</sup> /year):	4000.00										
11. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers		Monitoring Mechanism								
			Manual	DWLR**	DWLR With Telemetry						
**DWLR - Digital Water Level Recorder	1		0	1	0						

(Compliance Conditions given overleaf)

Digitally signed by  
NANDAKUMARAN P  
Date: 2019.09.05 10:40:52 +05'30'

Member (CGWA)

18/11, Jamnagar House, Mansingh Road, New Delhi-110011  
Phone: (011) 23383561 Fax: 23382051, 23386743  
Website: cgwa-noc.gov.in

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स्वच्छ सुरक्षित जल - खुशहाल कल  
CONSERVE WATER - SAVE LIFE

Validity of this NOC shall be subject to compliance of the following mandatory conditions:

1. No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
2. The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
3. All ground water abstraction/ de-watering structures shall be fitted/continue to be fitted with digital water flow meters by the firm at its own cost. Daily ground water abstraction data shall be monitored / continue to be monitored (in case of renewal) by the firm and recorded in a log book. Details of month-wise ground water abstraction shall be submitted to the Regional Director, CGWB on annual basis.
4. In case the ground water abstraction is more than 10 m<sup>3</sup>/day, monthly water level monitoring data shall be maintained and submitted annually to the Regional Office of CGWB. Wherever groundwater withdrawal is more than 500 m<sup>3</sup>/day, the firm shall install telemetry system in one of the piezometers and share USER ID and password of the telemetry system with the Regional Director, CGWB.
5. In case ground water abstraction is more than 10 m<sup>3</sup>/day, ground water quality shall be monitored once in a year (during pre- monsoon period) and the report submitted to the Regional Director, CGWB.
6. Ground water augmentation/harvesting measures, as stipulated in the NOC, shall be implemented (in new cases) / continue to be maintained (in case of renewal) in consultation with the Regional Director, CGWB.
7. Proof of recharge/ water harvesting (photographs of structures constructed) shall be submitted to the Regional Director, CGWB. The firm shall also undertake periodic maintenance of recharge/water harvesting structures at its own cost.
8. The firm shall optimize water use through recycling/ reuse of waste water after proper treatment.
9. The project proponent shall take all necessary measures to prevent contamination of ground water in the premises, failing which the firm shall be responsible for any consequences arising thereupon.
10. In case of industries likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
11. Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
12. In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
13. Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the Regional Director, Central Ground Water Board.
14. The firm shall report compliance of the NOC conditions online in the website ([www.cgwa-noc.gov.in](http://www.cgwa-noc.gov.in)) within one year from the date of issue of this NOC.
15. This NOC is subject to prevailing Central/ State Government rules/ laws/ norms or Court orders related to construction of tube well/ ground water abstraction structure/ recharge or conservation structure/discharge of effluents or any such matter as applicable.
16. This NOC does not absolve the proponents of their obligation/ requirement to obtain other statutory and administrative clearances from appropriate authorities.
17. The issue of this NOC does not imply that other statutory/ administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
18. This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/ court orders in cases related to ground water or any other related matters.
19. Application for renewal can be submitted online from 90 days before the expiry of NOC. Application for renewal of expired NOCs shall not be entertained and subsequent ground water withdrawal, if any, shall be illegal & liable for legal action as per provisions of Environment Protection Act (EPA), 1986.

**(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)**



**1260**  
**Ground Water Department**  
 (Namami Gange & Rural Water Supply Department)  
 Ministry of Jal Shakti  
 Government of Uttar Pradesh

**Form 8 (E)**

[See rules 15(2)]

**(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)**

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG027426**

**VALID FROM 17/10/2021 TO 16/10/2026**

<b>Registration No.: 202109000622</b>			
<b>Name of the Owner</b>	KAMAL KUMAR MANGLIK		
<b>Address of the Applicant</b>	8, Mahatma Gandhi Marg, Near Parivartan Chowk, Hazratganj	<b>Application Form Serial No.</b>	LKNW0921RIF0027
<b>Date of Submission</b>	23/09/2021	<b>Specimen Signature</b>	
<b>Company Name</b>	HOTEL CLARKS AVADH	<b>Company Address</b>	8, M.G. Marg, Near Parivartan Chowk, Hazratganj 2
<b>Location Particulars</b>			
<b>District</b>	Lucknow	<b>Block</b>	BAKSHI KA TALAB
<b>Plot No./Khasra No.</b>	PLOT NO- 8	<b>Municipality/Corporation</b>	No
<b>Ward No./Holding No.</b>			N/A
<b>Particular of the Existing Well and Pumping Device</b>			
<b>Date of Construction/Sinking of the Well</b>	05/05/2003		
<b>Type of Well</b>	Tube Well/Boring	<b>Depth of the Well (In meter)</b>	140.00
<b>Purpose of well</b>	Infrastructural	<b>Assembly Size(For Tube Well)</b>	
<b>Strainer Position (For Tube Well)</b>			
<b>Type of Pump Used</b>	Submersible	<b>H.P. of the Pump</b>	3.00
<b>Operational Device</b>	Electric Motor	<b>Rate of Withdrawal (m<sup>3</sup>/hr.)</b>	6.00
<b>Date of Energization (In Case of Electric Pump)</b>	05/05/2003		
<b>Approx. Strainer Length (For Tube Well)</b>	0.00	<b>Diameter (For Dug Well)</b>	0.00
<b>Maximum Allowable Rate of Withdrawal (m<sup>3</sup>/hr.):</b>	6.00	<b>Maximum Allowable Running Hours Per Day:</b>	5.00
<b>Maximum Allowable Annual Extraction of Ground Water (m<sup>3</sup>/year):</b>	10950.00		
<b>Reason for renewal of N.O.C.</b> एन.ओ.सी. के नवीनीकरण का कारण	WE NEED OF WATER FOR RUN OUR EXISTING HOTEL		
<b>Against Case</b>	No	<b>Recharge Required:</b>	4204.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 4204.00 cubic meter, as specified under the application form within the given time period..

**Conditions**

- (1) Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- (2) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (3) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (4) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters

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- (5) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (6) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (7) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (8) In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (9) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (10) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (11) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
  - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
  - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (13) Any other condition imposed by the concerned Authority
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
  - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
  - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
  - iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
  - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup>/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
  - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
  - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
  - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
  - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
  - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup> /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :01/12/2021

Place: Lucknow

**This certificate is electronically generated and does not require digital signature**



**1262**  
**Ground Water Department**  
 (Namami Gange & Rural Water Supply Department)  
 Ministry of Jal Shakti  
 Government of Uttar Pradesh

**Form 8 (E)**

[See rules 15(2)]

**(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)**

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG013152**

**VALID FROM 17/10/2021 TO 16/10/2026**

<b>Registration No.: 202111000123</b>			
<b>Name of the Owner</b>	KAMAL KUMAR MANGLIK		
<b>Address of the Applicant</b>	8, Mahatma Gandhi Marg, Near Parivartan Chowk, Hazratganj	<b>Application Form Serial No.</b>	LKNW1121RIF0029
<b>Date of Submission</b>	10/11/2021	<b>Specimen Signature</b>	
<b>Company Name</b>	HOTEL CLARKS AVADH	<b>Company Address</b>	8 M G MARG, NEAR PARIVARTAN CHOWK, HAZRATGANJ, LUC
<b>Location Particulars</b>			
<b>District</b>	Lucknow	<b>Block</b>	BAKSHI KA TALAB
<b>Plot No./Khasra No.</b>	PLOT NO - 8	<b>Municipality/Corporation</b>	No
<b>Ward No./Holding No.</b>			NA
<b>Particular of the Existing Well and Pumping Device</b>			
<b>Date of Construction/Sinking of the Well</b>	08/10/2015		
<b>Type of Well</b>	Tube Well/Boring	<b>Depth of the Well (In meter)</b>	180.00
<b>Purpose of well</b>	Infrastructural	<b>Assembly Size (For Tube Well)</b>	
<b>Strainer Position (For Tube Well)</b>			
<b>Type of Pump Used</b>	Submersible	<b>H.P. of the Pump</b>	5.00
<b>Operational Device</b>	Electric Motor	<b>Rate of Withdrawal (m<sup>3</sup>/hr.)</b>	10.00
<b>Date of Energization (In Case of Electric Pump)</b>	08/10/2015		
<b>Approx. Strainer Length (For Tube Well)</b>	0.00	<b>Diameter (For Dug Well)</b>	0.00
<b>Maximum Allowable Rate of Withdrawal (m<sup>3</sup>/hr.):</b>	10.00	<b>Maximum Allowable Running Hours Per Day:</b>	3.00
<b>Maximum Allowable Annual Extraction of Ground Water (m<sup>3</sup>/year):</b>	9840.00		
<b>Reason for renewal of N.O.C.</b> एन.ओ.सी. के नवीनीकरण का कारण	WE NEED OF WATER FOR RUN OUR EXISTING HOTEL		
<b>Against Case</b>	No	<b>Recharge Required:</b>	3649.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at SI. (2) for extraction of ground water at a rate not exceeding that as shown at SI. (3j), for Running Hours per day as shown at SI. (3k), and for maximum allowable annual extraction of ground water as shown at SI. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 3649.00 cubic meter, as specified under the application form within the given time period..

**Conditions**

- (1) Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- (2) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (3) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (4) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters

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- (5) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (6) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (7) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (8) In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (9) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (10) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (11) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
  - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
  - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum./day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (13) Any other condition imposed by the concerned Authority
- SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
  - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
  - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
  - iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
  - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup>/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
  - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
  - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
  - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
  - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
  - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup> /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :21/02/2022

Place: Lucknow

**This certificate is electronically generated and does not require digital signature**



**1264**  
**Ground Water Department**  
 (Namami Gange & Rural Water Supply Department)  
 Ministry of Jal Shakti  
 Government of Uttar Pradesh

**Form 8 (E)**

[See rules 15(2)]

**(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)**

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG010478**

**VALID FROM 17/10/2021 TO 16/10/2026**

<b>Registration No.: 202109000616</b>			
<b>Name of the Owner</b>	KAMAL KUMAR MANGLIK		
<b>Address of the Applicant</b>	8, Mahatma Gandhi Marg, Near Parivartan Chowk, Hazratganj	<b>Application Form Serial No.</b>	LKNW0921RIF0026
<b>Date of Submission</b>	23/09/2021	<b>Specimen Signature</b>	
<b>Company Name</b>	HOTEL CLARKS AVADH	<b>Company Address</b>	8, M.G. Marg, Near Parivartan Chowk, Hazratganj
<b>Location Particulars</b>			
<b>District</b>	Lucknow	<b>Block</b>	BAKSHI KA TALAB
<b>Plot No./Khasra No.</b>	PLOT NO- 8	<b>Municipality/Corporation</b>	No
<b>Ward No./Holding No.</b>			N/A
<b>Particular of the Existing Well and Pumping Device</b>			
<b>Date of Construction/Sinking of the Well</b>	10/04/1973		
<b>Type of Well</b>	Tube Well/Boring	<b>Depth of the Well (In meter)</b>	140.00
<b>Purpose of well</b>	Infrastructural	<b>Assembly Size(For Tube Well)</b>	
<b>Strainer Position (For Tube Well)</b>			
<b>Type of Pump Used</b>	Submersible	<b>H.P. of the Pump</b>	7.50
<b>Operational Device</b>	Electric Motor	<b>Rate of Withdrawal (m<sup>3</sup>/hr.)</b>	15.00
<b>Date of Energization (In Case of Electric Pump)</b>		10/04/1973	
<b>Approx. Strainer Length (For Tube Well)</b>	0.00	<b>Diameter (For Dug Well)</b>	0.00
<b>Maximum Allowable Rate of Withdrawal (m<sup>3</sup>/hr.):</b>	15.00	<b>Maximum Allowable Running Hours Per Day:</b>	4.00
<b>Maximum Allowable Annual Extraction of Ground Water (m<sup>3</sup>/year):</b>			21900.00
<b>Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण</b>	WE NEED OF WATER FOR RUN OUR EXISTING HOTEL		
<b>Against Case</b>	No	<b>Recharge Required:</b>	9679.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 9679.00 cubic meter, as specified under the application form within the given time period..

**Conditions**

- (1) Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- (2) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (3) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (4) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters

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- (5) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (6) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (7) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (8) In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (9) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (10) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (11) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
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  - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (13) Any other condition imposed by the concerned Authority
- SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
  - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
  - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
  - iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
  - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup>/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
  - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
  - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
  - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
  - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
  - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup>/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :01/12/2021

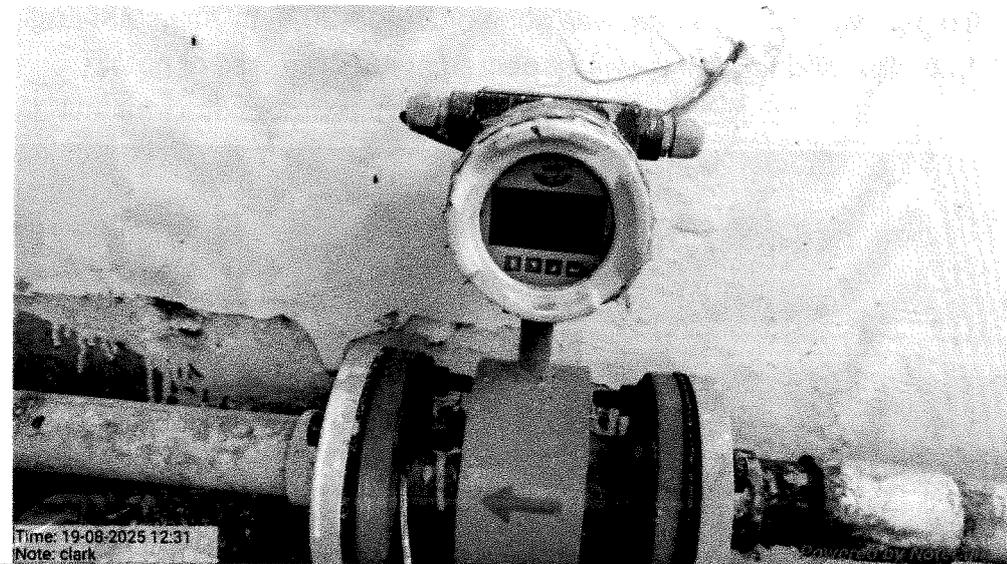
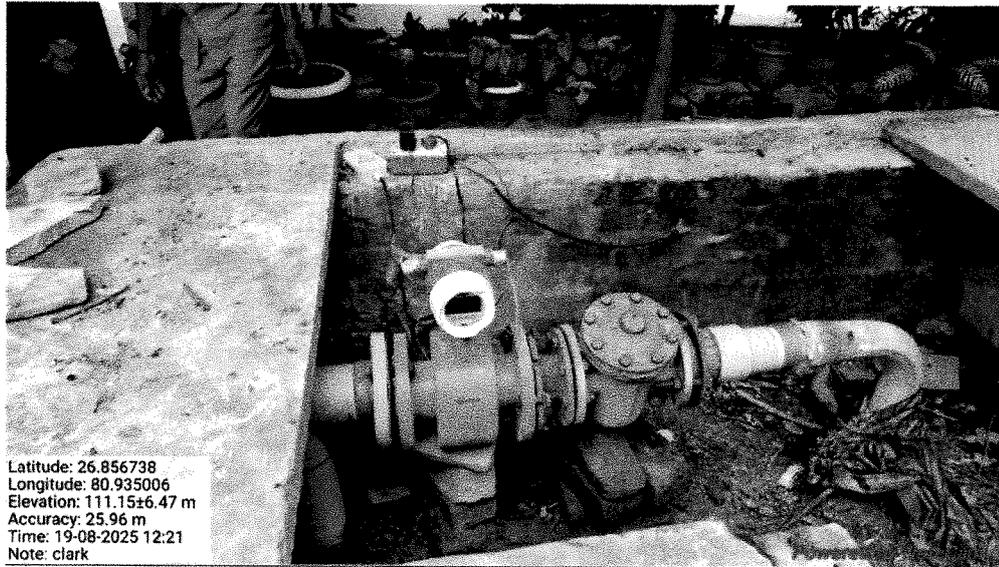
Place: Lucknow

**This certificate is electronically generated and does not require digital signature**

**INSPECTION REPORT OF COMPLIANCE STATUS AGAINST ISSUED NOC FOR GROUNDWATER EXTRACTION BY HOTEL CLARK ON 19-08-2025.**

- Hotel Clark Awadh had No- objection certificate for Groundwater abstraction issued from Central groundwater Authority (CGWA), GoI for 03 borewells allowing annual abstraction of 42705 cubic metre from 03 borewells and were valid till 16-10-2021 (NoC No – CGWA/NOC/INF/REN/1/2019/5581).
- Hotel has applied for renewal of the above NoC from UPGWD as Uttar Pradesh Groundwater (Management & Regulation) Act 2019 is in force since 2020 and groundwater regulation is being done by Groundwater Deptt, UP since then.
- Hotel Clark has been issued with 03 NoCs from UPGWD which are valid from 17-10-2021 to 16-10-2026.(Attached)
- Inspection of Hotel Clark was done on 19-08-2025 by Assistant Engineer, GWD Lucknow and following was inspected at the premises of hotel:
  - 03 no borewells were found and all have flowmeters installed on them.





- Has valid CTO ( valid till 31/07/2026) issued from Uttar Pradesh Pollution Control Board.(Attached)
- Installed STP in the premises.



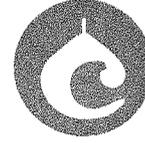
- Installed rooftop rainwater harvesting system in the premises.
- The hotel authorities have submitted the compliance statements and supporting documents against the issued NoC by UPGWD. (Attached)
- Upon enquiry it was informed that cleaning of the rainwater harvesting system had been done few months back. Hotel authorities have been advised to regularly & mandatorily complete the rainwater harvesting system maintenance and cleaning before monsoon every year.

  
19/8/25

(Aditya Kumar Pandey)  
Assistant Engineer, GWD Lucknow

HOTEL  
*Clarks Avadh*  
LUCKNOW

1269



CLARKS  
GROUP OF  
HOTELS

8, M.C. सेवा में Lucknow-226 001  
Tel. : 2620131-33, 2616500-9, Fax : 0522-2616507

CIN : L55101DL1961PLC017307  
दिनांक : 13-08-2025 DCS1783J  
GSTIN : 09AADCS1783J1Z0

श्रीमान नोडल अधिकारी (वेव पोर्टल)  
सीनियर हाइड्रोजियोलॉजिस्ट  
भूगर्भ जल विभाग खण्ड लखनऊ  
जिला भूगर्भलल प्रबन्धन परिषद लखनऊ

विषय: भूजल उपभोक्ताओं को जारी किये गये अनापत्ति प्रमाण पत्र एवं पंजीकरण प्रमाण पत्र में निहित शर्तों के अनुपालन के सम्बन्ध में ।

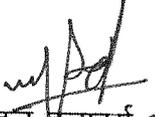
महोदय

निवेदन है कि कृपया आपके पत्रांक 730 (192)/ज0भूज0प्र0स0ल0/भूज0वि0ख0- लखनऊ/2024-25 दिनांक 26-12-2024 का संदर्भ में निम्नांकित प्रलेख आपके सूचनार्थ प्रेषित हैं:

1. डिजिटल पीजोमीटर की स्थापना का विवरण संलग्न हैं।
2. प्रत्येक बोरवेल में डिजिटल फ्लोमीटर की स्थापना का विवरण संलग्न हैं।
3. रैन वाटर हारवेटिंग का विवरण संलग्न हैं।
4. वर्तमान माह तक की भूजल गुणवत्ता रिपोर्ट संलग्न हैं।
5. विभाग द्वारा दिये गये प्रारूप में समस्त विवरण पूर्णतया भरकर आपके सूचनार्थ प्रेषित हैं ।

धन्यवाद,

भवदीय

  
होटल क्लार्क्स अवध

सलग्नक: उपरोक्त



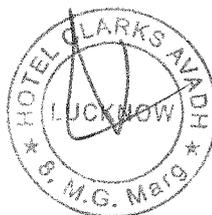
Proprietors - U.P. Hotels Ltd., New Delhi

e-mail : gmf@clarksavadh.com, reservations@clarksavadh.com

Website : www.clarksavadh.com, www.hotelclarks.com

Clarks Amer: Jaipur, Fax : 0141-2550013, Clarks Khajuraho - Khajuraho Fax : 07686-274257, Clarks Shiraz: Agra Fax. : 0562-2226128

Performa				
District Wise Consolidated Status of Compliance Condition of issued NOC				
District - Lucknow (Uttar Pradesh)				
Block – Bakshi Ka Talab				
1	Name of the Applicant		KAMAL KUMAR MANGLIK	
2	Industry Name with Full Address		HOTEL CLARKS AVADH, 8, M.G. MARG, Near Parivartan Chowk, Hazratganj, Lucknow 0 226001	
3	Type of Industry		HOTEL	
4	Purpose of well (Industrial/Commercial/Infrastructural/Bulk User)		Infrastructural	
5	Category (OE/C/SC/S):		Safe	
6	Stage of ground water development (%):			
7	Total Water extraction as per NOC (KLD/m3):		120 KLD	
8	Actual Water extraction (KLD/m3):		117 KLD	
9	No. of days in a year of extraction of water:		1. NOC # REG010478 – 365 DAYS 2. NOC # REG027426 – 365 DAYS 3. NOC # REG013152 – 328 DAYS - TOTAL 1058 DAYS	
10	Issued NOC No.:		1. NOC # REG010478 2. NOC # REG027426 3. NOC # REG013152	
11	Validity of NOC :		1. NOC # REG010478 – 17-Oct-2026 2. NOC # REG027426 – 17-Oct-2026 3. NOC # REG013152 – 17-Oct-2026	
12	Total allowable Annual GW Extraction (m3/Yr.):		42692 KL / YEAR (Jan 24 to Dec 24)	
13	Mandatory Recharge Required against the total Extraction Ground Water:		21346 M3/YEAR as per NOC	
14	Registration of well against NOC (if Yes- provide details, if No – ask for compliance)		1- 202111000123 2- 202109000616 3- 202109000622	
15	Recharge Provision (RWH/POND/Others)	RWH	Status (Proposed/Active/Inactive)	Yes Active
			Total Area (m <sup>2</sup> )	
		Total Volume (m <sup>3</sup> )		
	POND	No of Ponds	02 Ponds	
		Total Area (hec.)	1.38 Hect	
Total Volume (m <sup>3</sup> )		41400 m <sup>3</sup>		

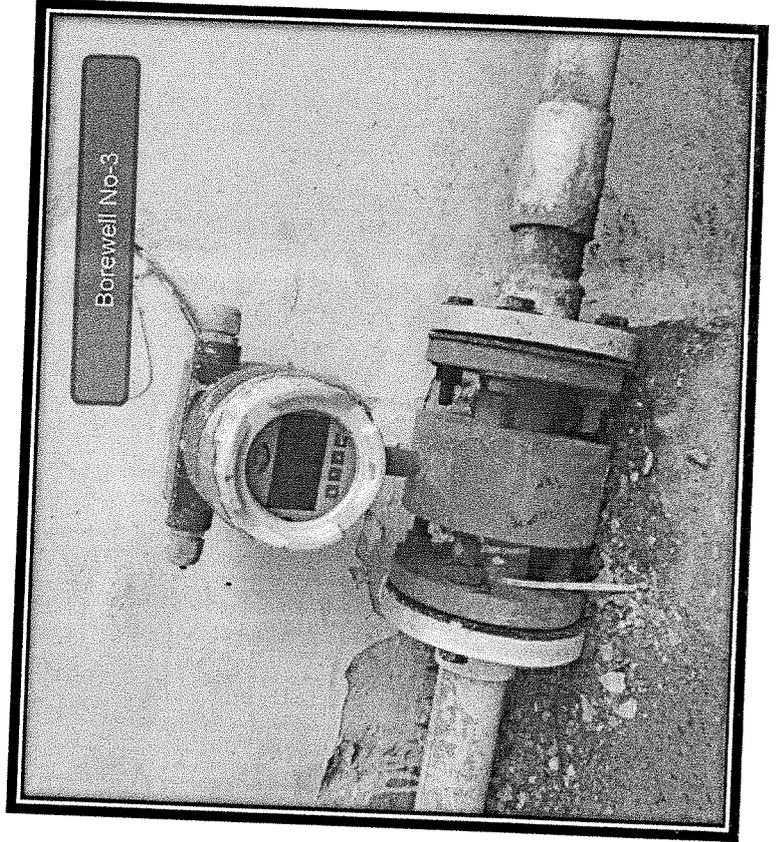
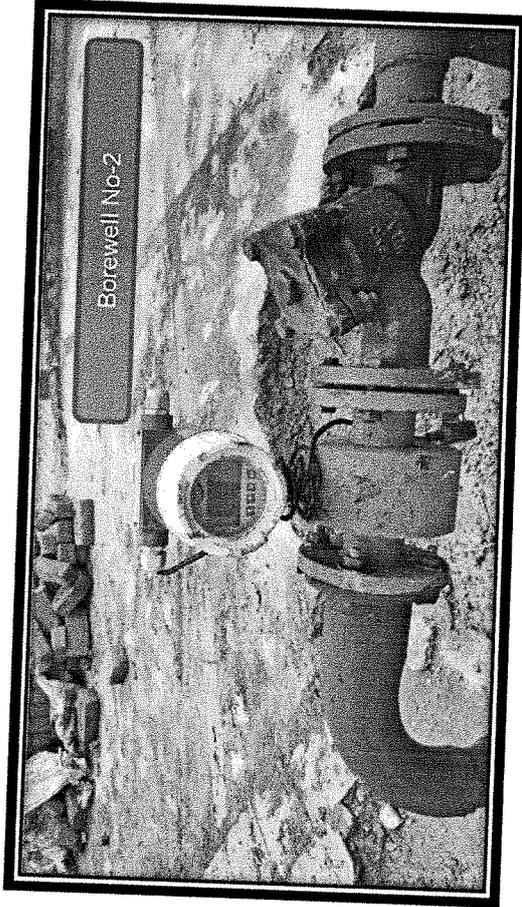
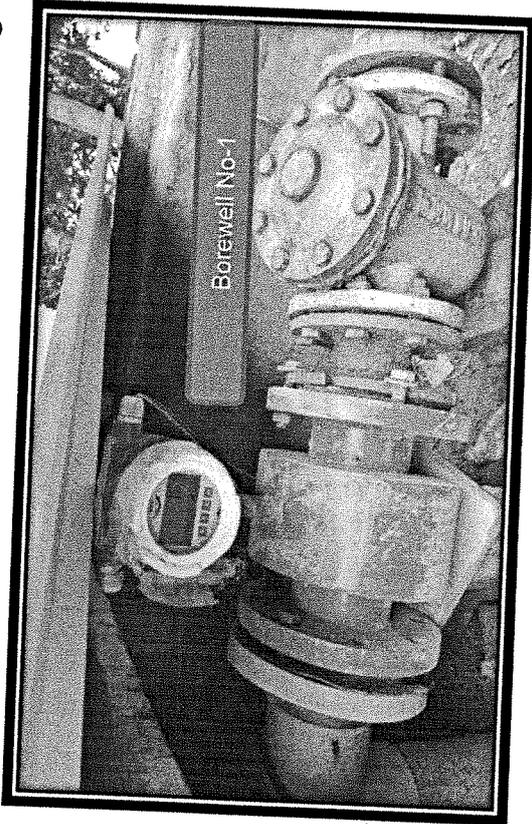


16	UPPCB NOC (Y.N)	Yes, (NOC Validity)	Yes
17	ETP / STP Installed	Yes, (Capacity in KLD) Recycled Water uses Quantity (KLD)	STP CAPACITY 120 KLD
18	Compliance status OF NOC Conditions/Reg. of wells certificate as on date whichever is applicable, (if NOC conditions / Reg. of wells compliance are not followed by the company/firm, regulatory compliance notice to be issued by the District GW Councils)	Piezometer installed Y/N	Yes – One Piezometer Installed
		WL of installed Pz.	Yes - Installed
		DLWR Installed Y/N	Yes -
		Flow Meter Installed Y/N	Yes – Three Electromagnetic Water Flow Meter
		Type of Flow meter installed	Electromagnetic
		Totalizer reading (m3) as on date	110431 KL
19	GW Quality Data (Analyzed in NABL Labs) analysis report submitted – if yes – provide details, if no – ask for compliance as per the NOC terms & Conditions	COD	Report Attached
		TDS	
		Flouride	
		Nitrate	
		Arsenic	
20	Reports status (>100 KLD), (if yes provide copy)	Impact Assessment Report if applicable (Yes, Provide Copy)	N / A
		Water Audit Report if applicable (Yes, provide copy)	N / A
21	Any Regulatory Compliance notice issued from Dist. GW Council		NO
22	Compliance status of SGWA Remarks by Task force (i.e. Piezometer, ETP/STP Active status, RWH/POND Status, Availability of water from local authority)		Done All compliance Piezometer installed, STP installed and running, Recharge done



M/s Hotel Clarks Avadh, 8 MG Marg, Hazratgnaj, Lucknow

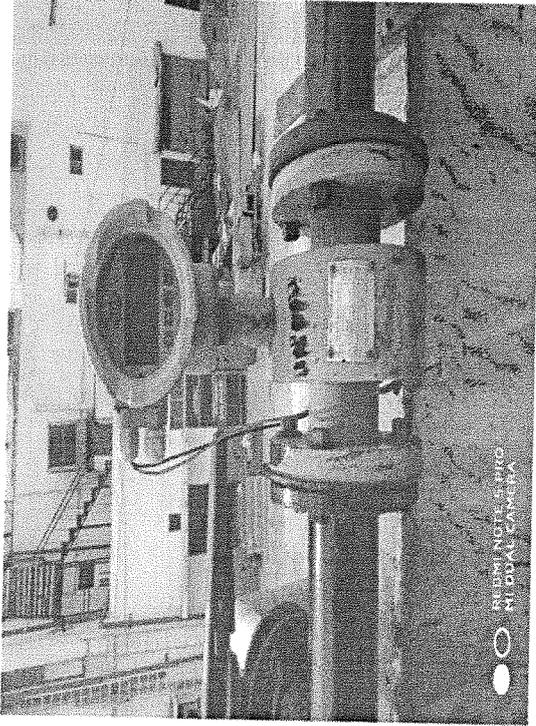
Online Electromagnetic Water Flow Meter



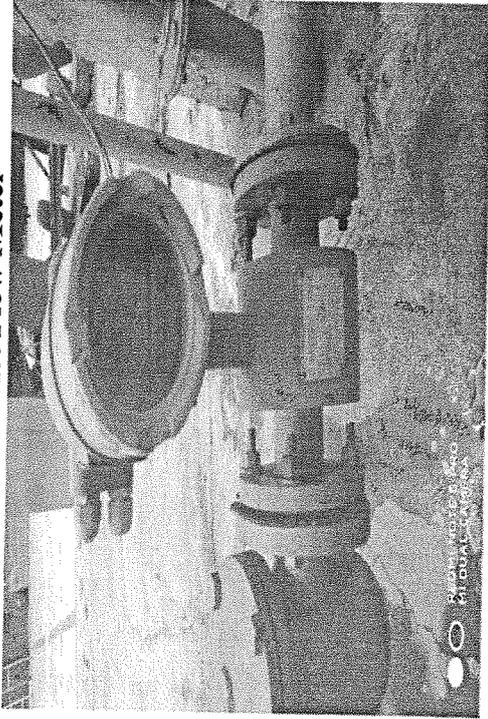
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**Sewage Treatment Plant (STP)**

**Flow meter**



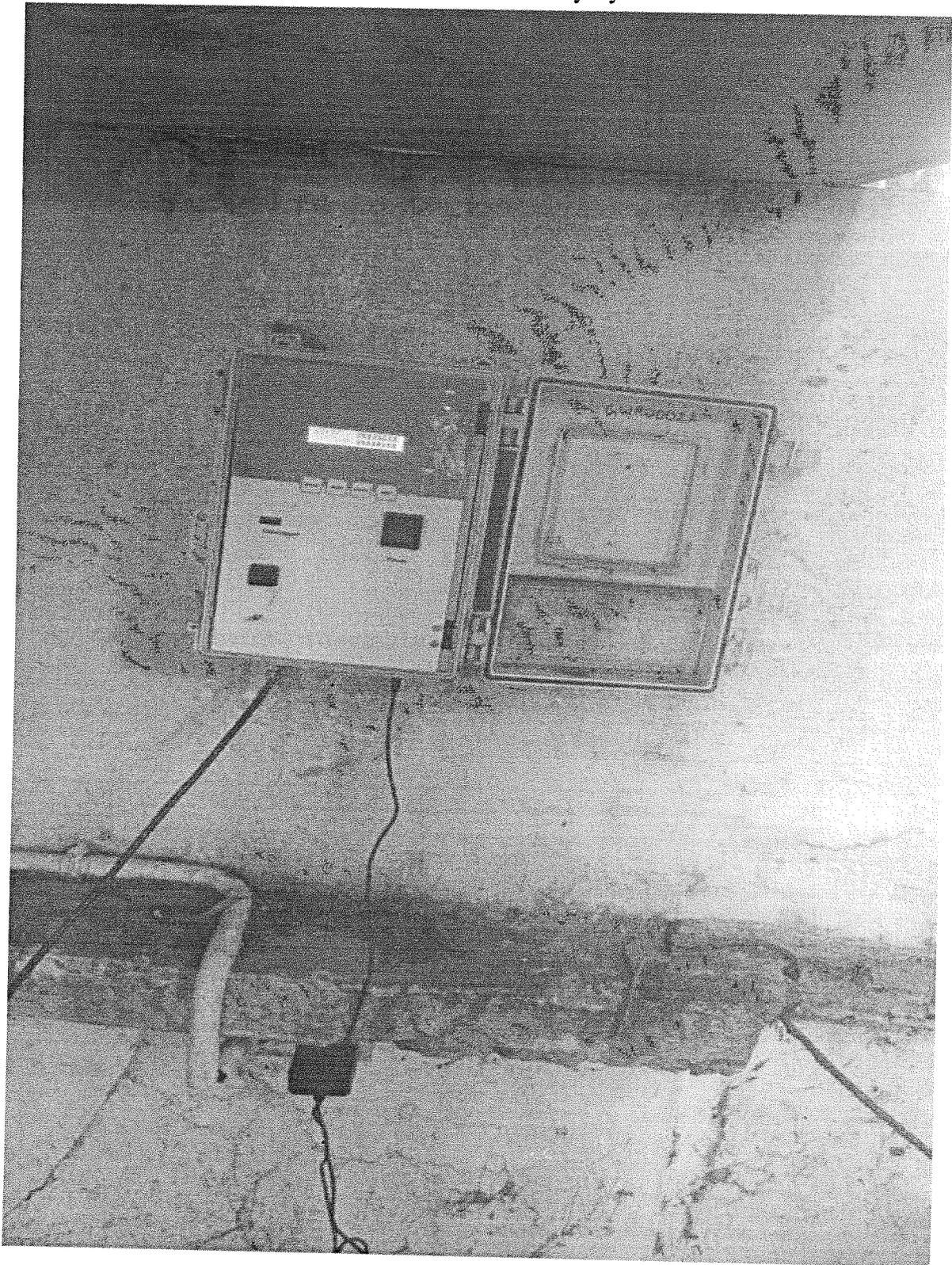
**STP Inlet Flow Meter**



**STP Outlet Flow Meter**

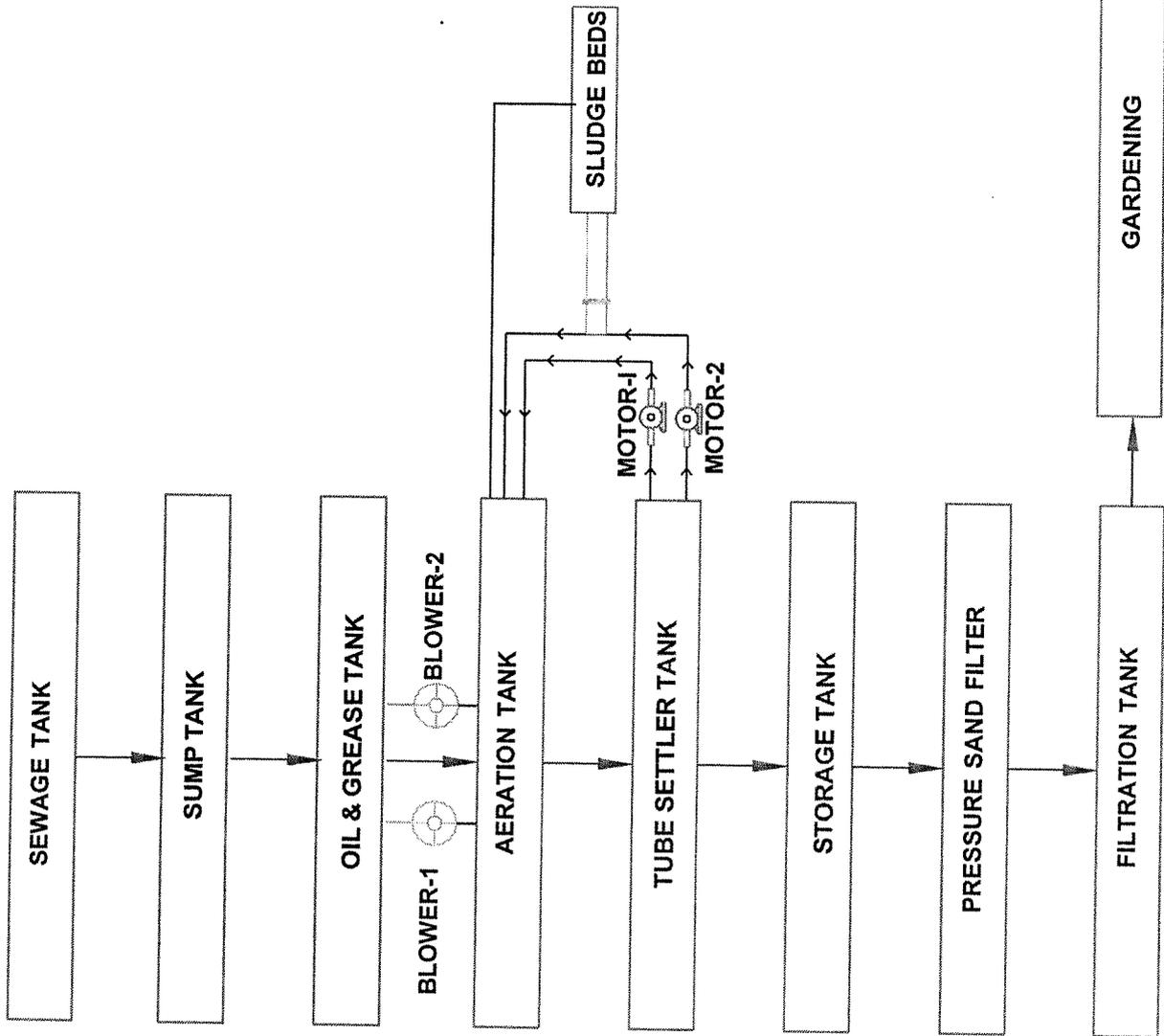
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Peizometer with Telemetry System



W

# STP FLOW DIAGRAM OF M/S HOTEL CLARKS AVADH ,LUCKNOW CAPACITY-120 KLD



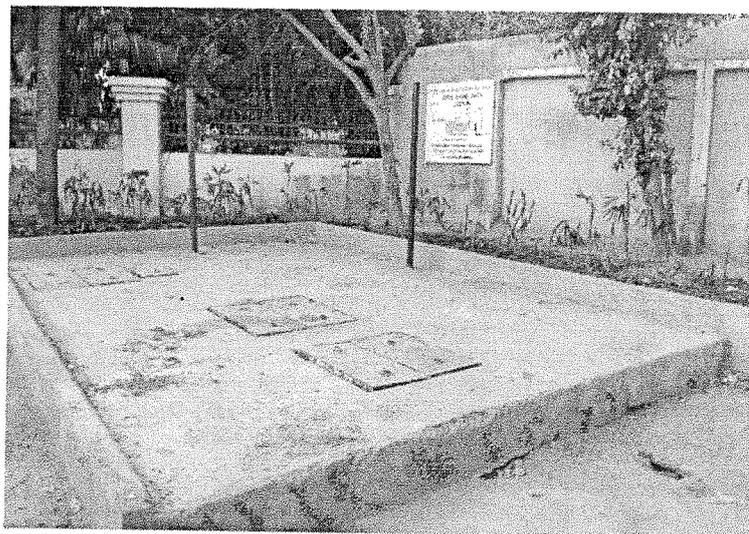
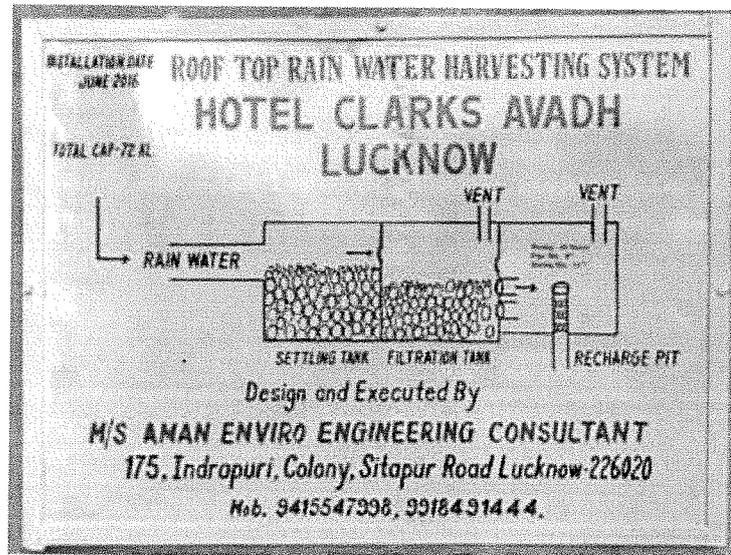
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STP FLOW DIAGRAM OF M/S HOTEL CLARKS AVADH,LUCKNOW	
NAME	DATE
DRWN	17/11/20
CHK BY	15/11/20
APP BY	
TITLE- STP PLANI	DWG. No. - 11111
PROJECT- STP PLANI	SCALE: 1:1

AMAN ENVIRO ENGINEERING CONSULTANT 175, INDOAPUR, COY. NO. 5, PHASE 3, 50100 LUCKNOW-226020 EMAIL: amnenviro@yahoo.com	
REG. No.	11111
SCALE	1:1

**M/S HOTEL CLARKS AVADH,  
8 M.G. MARG, PARIVARTAN CHOWK, HAZRATGANJ,  
LUCKNOW**



**RAIN WATER RECHARGE STRUCTURE**

No. of structures – 1 Nos.  
Recharging capacity- 72



# ITS TESTING LABORATORY PRIVATE LIMITED

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Doc. No. – ITS/7.8-01

Report Code: W-100625-64, Page No. – 1 of 2

## TEST REPORT

### Water Sample Analysis

Report Code: W-100625-64

Issue Date: 14/06/2025

Issued To: M/S. HOTEL CLARKS AWADH  
 8, M.G MARG, HAZRATGANJ LUCKNOW, U.P-116001

### SAMPLING & ANALYSIS DATA

Sample Description : Borewell Water Sample (Borewell No.-1)  
 Sample Drawn On : 09/06/2025  
 Sample Drawn By : Mr. Amit Sharma (ITS LAB Representative)  
 Sampling Plan & Procedure : IS:17614 (Part):2021  
 Sample Quantity : 2.0 Liter in Pet Bottle & 200 ml Glass Sterilized Bottle  
 Weather Condition : Clear  
 Sample Received On : 10/06/2025  
 Analysis Duration : 10/06/2025 To 14/06/2025  
 Test Specification To Be Used : IS:10500:2012

### TEST RESULTS

#### 1. MICROBIOLOGICAL REQUIREMENT:

S.No.	Parameter	RESULTS		
		Test Method	Results	Required as per IS-10500:2012
1.	Escherichia coli. (cfu/100ml)	IS-1622:1981	Absent	Absent/100 ml
2.	Coliform Bacteria, (cfu/100ml)	IS-1622:1981	Absent	Absent/100 ml

#### 2. ORGANOLEPTIC & PHYSICAL PARAMETERS:

S. No.	Parameter	Test method	Results	Requirement (Acceptable Limit)	Permissible Limit in absence of alternate source
1.	Colour. (Hazan)	IS-3025(P-04)	<5.0	5	15
2.	Odour	IS-3025(P-05)	Agreeable	Agreeable	Agreeable
3.	Taste	IS-3025(P-7 & 8)	Agreeable	Agreeable	Agreeable
4.	Turbidity, (NTU)	IS-3025(P-10)	<1.0	1	5
5.	pH value	IS-3025(P-11)	7.62	6.5-8.5	-
6.	Total dissolve solid (TDS), (mg/l)	IS-3025(P-16)	384	500	2000

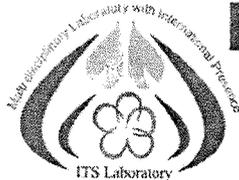
Reviewed by

R.K. Singh  
 Authorized Manager  
 Technical Laboratory



#### Terms & Conditions

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2. Samples will destroyed as per quality policy.
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Doc. No. – ITS/7.8-01

Report Code: W-100625-64, Page No. – 2 of 2

### 3. GENERAL PARAMETERS CONCERNING SUBSTANCES UNDESIRABLE IN EXCESSIVE AMOUNTS:

S. No.	Parameter	Test method	Result	Requirement (Acceptable Limit)	Permissible Limit in absence of alternate source
1.	Total Hardness (as CaCO <sub>3</sub> ) (mg/l)	IS: 3025 (P- 21)	148	200	600
2.	Calcium (as Ca) (mg/l)	IS: 3025 (P- 40)	32.0	75	200
3.	Chloride (as Cl) (mg/l)	IS: 3025 (P- 32)	98.0	250	1000
4.	Total Alkalinity (as CaCO <sub>3</sub> ) (mg/l)	IS: 3025 (P- 23)	176	200	600
5.	Magnesium (as Mg) (mg/l)	IS: 3025 (P-46)	17.98	30	100
6.	Sulphate (as SO <sub>4</sub> ) (mg/l)	IS: 3025 (P- 24)	24.0	200	400
7.	Nitrate (as NO <sub>3</sub> ) (mg/l)	IS: 3025 (P- 34)	4.21	45	No Relaxation
8.	Iron (as Fe) (mg/l)	IS: 3025(P-53)	0.274	1.0	-
9.	Fluoride (as F) (mg/l)	IS:3025(P-60,Sec-1)	0.18	1.0	1.5
10.	Residual Free Chlorine (mg/l)	IS: 3025 (P-26)	<0.1	0.2	1.0
11.	Anionic surface Detergents (as MBAS) (mg/l)	IS: 3025 (P-68)	<0.1	0.2	1.0
12.	Sulphide (as H <sub>2</sub> S) (mg/l)	IS-3025 (P-29)	<0.05	0.05	No Relaxation
13.	Aluminum (as Al) (mg/l)	IS: 3025 (P- 55)	<0.01	0.03	0.2
14.	Total Ammonia (mg/l)	IS: 3025 (P- 34)	<0.1	0.5	No Relaxation
15.	Boron (as B) (mg/l)	IS: 3025 (P- 57)	<0.1	0.5	1.0
16.	Chloramines (as Cl <sub>2</sub> ) (mg/l)	IS: 3025 (P- 26)	<1.0	4.0	No Relaxation
17.	Copper (as Cu) (mg/l)	IS : 3025 (P-42)	<0.05	0.05	1.5
18.	Manganese (as Mn) (mg/l)	IS : 3025 (P-59)	<0.1	0.1	0.3
19.	Mineral Oil (mg/l)	IS:3025(P-39), Clause 6	<0.5	0.5	No Relaxation
20.	Selenium (as Se) (mg/l)	IS: 3025 (P- 56)	<0.01	0.01	No Relaxation
21.	Zinc (as Zn) (mg/l)	IS: 3025 (P- 49)	<0.01	5.0	15
22.	Phenolic Compound (as C <sub>6</sub> H <sub>5</sub> OH) (mg/l)	IS: 3025 (P-43)	<0.001	0.001	0.002

### 4. Parameters Concerning Toxic Substances:

S. No.	Parameter	Test method	Result	Requirement (Acceptable Limit)	Permissible Limit in absence of alternate source
1.	Cadmium (as Cd) (mg/l)	IS-3025 (P-41)	<0.001	0.003	No Relaxation
2.	Lead (as Pb) (mg/l)	IS-3025 (P-47)	<0.01	0.01	No Relaxation

**Remarks:** Based on above tested parameter, Water sample meet as per IS-10500:2012 in Specification.

**Note:** - Report shall not be produce except in full without approval of the laboratory

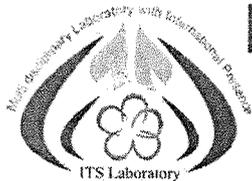
Reviewed by

R.K. Singh  
Technical Manager

\*\*\*End of Report\*\*\*

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Doc. No. – ITS/7.8-01

Report Code: W-100625-65, Page No. – 1 of 2

## TEST REPORT

Water Sample Analysis

Report Code: W-100625-65

Issue Date: 14/06/2025

Issued To: M/S. HOTEL CLARKS AWADH  
 8, M.G MARG, HAZRATGANJ LUCKNOW, U.P-116001

### SAMPLING & ANALYSIS DATA

Sample Description : Borewell Water Sample (Borewell No.-2)  
 Sample Drawn On : 09/06/2025  
 Sample Drawn By : Mr. Amit Sharma (ITS LAB Representative)  
 Sampling Plan & Procedure : IS:17614 (Part):2021  
 Sample Quantity : 2.0 Liter in Pet Bottle & 200 ml Glass Sterilized Bottle  
 Weather Condition : Clear  
 Sample Received On : 10/06/2025  
 Analysis Duration : 10/06/2025 To 14/06/2025  
 Test Specification To Be Used : IS:10500:2012

### TEST RESULTS

#### 5. MICROBIOLOGICAL REQUIREMENT:

S.No.	Parameter	RESULTS		
		Test Method	Results	Required as per IS-10500:2012
1.	Escherichia coli (cfu/100ml)	IS-1622:1981	Absent	Absent/100 ml
2.	Coliform Bacteria (cfu/100ml)	IS-1622:1981	Absent	Absent/100 ml

#### 6. ORGANOLEPTIC & PHYSICAL PARAMETERS:

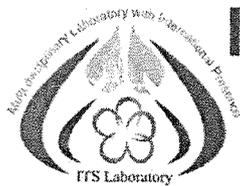
S. No.	Parameter	Test method	Results	Requirement (Acceptable Limit)	Permissible Limit in absence of alternate source
1.	Colour (Hazan)	IS-3025(P-04)	<5.0	5	15
2.	Odour	IS-3025(P-05)	Agreeable	Agreeable	Agreeable
3.	Taste	IS-3025(P-7 & 8)	Agreeable	Agreeable	Agreeable
4.	Turbidity (NTU)	IS-3025(P-10)	<1.0	1	5
5.	pH value	IS-3025(P-11)	7.74	6.5-8.5	-
6.	Total dissolve solid (TDS) (mg/l)	IS-3025(P-16)	390	500	2000

Reviewed by

R.K. Singh  
 Technical Manager

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Doc. No. – ITS/7.8-01

Report Code: W-100625-65, Page No. – 2 of 2

## 7. GENERAL PARAMETERS CONCERNING SUBSTANCES UNDESIRABLE IN EXCESSIVE AMOUNTS:

S. No.	Parameter	Test method	Result	Requirement (Acceptable Limit)	Permissible Limit in absence of alternate source
1.	Total Hardness (as CaCO <sub>3</sub> ) (mg/l)	IS: 3025 (P- 21)	154	200	600
2.	Calcium (as Ca) (mg/l)	IS: 3025 (P- 40)	34.0	75	200
3.	Chloride (as Cl) (mg/l)	IS: 3025 (P- 32)	102	250	1000
4.	Total Alkalinity (as CaCO <sub>3</sub> ) (mg/l)	IS: 3025 (P- 23)	186	200	600
5.	Magnesium (as Mg) (mg/l)	IS: 3025 (P-46)	16.85	30	100
6.	Sulphate (as SO <sub>4</sub> ) (mg/l)	IS: 3025 (P- 24)	24.68	200	400
7.	Nitrate (as NO <sub>3</sub> ) (mg/l)	IS: 3025 (P- 34)	5.26	45	No Relaxation
8.	Iron (as Fe) (mg/l)	IS: 3025(P-53)	0.341	1.0	-
9.	Fluoride (as F) (mg/l)	IS:3025(P-60.Sec-1)	0.22	1.0	1.5
10.	Residual Free Chlorine (mg/l)	IS: 3025 (P-26)	<0.1	0.2	1.0
11.	Anionic surface Detergents (as MBAS) (mg/l)	IS: 3025 (P-68)	<0.1	0.2	1.0
12.	Sulphide (as H <sub>2</sub> S) (mg/l)	IS-3025 (P-29)	<0.05	0.05	No Relaxation
13.	Aluminum (as Al) (mg/l)	IS: 3025 (P- 55)	<0.01	0.03	0.2
14.	Total Ammonia (mg/l)	IS: 3025 (P- 34)	<0.1	0.5	No Relaxation
15.	Boron (as B) (mg/l)	IS: 3025 (P- 57)	<0.1	0.5	1.0
16.	Chloramines (as Cl <sub>2</sub> ) (mg/l)	IS: 3025 (P- 26)	<1.0	4.0	No Relaxation
17.	Copper (as Cu) (mg/l)	IS : 3025 (P-42)	<0.05	0.05	1.5
18.	Manganese (as Mn) (mg/l)	IS : 3025 (P-59)	<0.1	0.1	0.3
19.	Mineral Oil (mg/l)	IS:3025(P-39), Clause 6	<0.5	0.5	No Relaxation
20.	Selenium (as Se) (mg/l)	IS: 3025 (P- 56)	<0.01	0.01	No Relaxation
21.	Zinc (as Zn) (mg/l)	IS: 3025 (P- 49)	<0.01	6.0	15
22.	Phenolic Compound (as C <sub>6</sub> H <sub>5</sub> OH) (mg/l)	IS: 3025 (P-43)	<0.001	0.001	0.002

## 8. Parameters Concerning Toxic Substances:

S. No.	Parameter	Test method	Result	Requirement (Acceptable Limit)	Permissible Limit in absence of alternate source
1.	Cadmium (as Cd) (mg/l)	IS-3025 (P-41)	<0.001	0.003	No Relaxation
2.	Lead (as Pb) (mg/l)	IS-3025 (P-47)	<0.01	0.01	No Relaxation

**Remarks:** Based on above tested parameter, Water sample meet as per IS-10500:2012 in Specification.

**Note:** - Report shall not be produce except in full without approval of the laboratory

Reviewed by

R.K. Singh  
Authorized Manager  
Technical Laboratory

\*\*\*End of Report\*\*\*

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Doc. No. – ITS/7.8-01

Report Code: W-100625-66, Page No. – 1 of 2

## TEST REPORT

### Water Sample Analysis

Report Code: W-100625-66

Issue Date: 14/06/2025

Issued To: M/S. HOTEL CLARKS AWADH  
 8, M.G MARG, HAZRATGANJ LUCKNOW, U.P-116001

### SAMPLING & ANALYSIS DATA

Sample Description : Borewell Water Sample (Borewell No.-3)  
 Sample Drawn On : 09/06/2025  
 Sample Drawn By : Mr. Amit Sharma (ITS LAB Representative)  
 Sampling Plan & Procedure : IS:17614 (Part):2021  
 Sample Quantity : 2.0 Liter in Pet Bottle & 200 ml Glass Sterilized Bottle  
 Weather Condition : Clear  
 Sample Received On : 10/06/2025  
 Analysis Duration : 10/06/2025 To 14/06/2025  
 Test Specification To Be Used : IS:10500:2012

### TEST RESULTS

#### 9. MICROBIOLOGICAL REQUIREMENT:

S.No.	Parameter	RESULTS		
		Test Method	Results	Required as per IS-10500:2012
1.	Escherichia coli (cfu/100ml)	IS-1622:1981	Absent	Absent/100 ml
2.	Coliform Bacteria (cfu/100ml)	IS-1622:1981	Absent	Absent/100 ml

#### 10. ORGANOLEPTIC & PHYSICAL PARAMETERS:

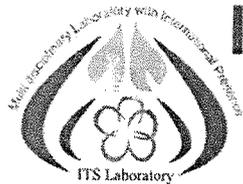
S. No.	Parameter	Test method	Results	Requirement (Acceptable Limit)	Permissible Limit in absence of alternate source
1.	Colour (Hazan)	IS-3025(P-04)	<5.0	5	15
2.	Odour	IS-3025(P-05)	Agreeable	Agreeable	Agreeable
3.	Taste	IS-3025(P-7 & 8)	Agreeable	Agreeable	Agreeable
4.	Turbidity (NTU)	IS-3025(P-10)	<1.0	1	5
5.	pH value	IS-3025(P-11)	7.94	6.5-8.5	-
6.	Total dissolve solid (TDS) (mg/l)	IS-3025(P-16)	398	500	2000

Reviewed by

R.K. Singh  
 Authorized Manager  
 Technical Laboratory

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Doc. No. – ITS/7.8-01

Report Code: W-100625-66, Page No. – 2 of 2

## II. GENERAL PARAMETERS CONCERNING SUBSTANCES UNDESIRABLE IN EXCESSIVE AMOUNTS:

S. No.	Parameter	Test method	Result	Requirement (Acceptable Limit)	Permissible Limit in absence of alternate source
1.	Total Hardness (as CaCO <sub>3</sub> ) (mg/l)	IS: 3025 (P- 21)	160	200	600
2.	Calcium (as Ca) (mg/l)	IS: 3025 (P- 40)	34.0	75	200
3.	Chloride (as Cl) (mg/l)	IS: 3025 (P- 32)	84.0	250	1000
4.	Total Alkalinity (as CaCO <sub>3</sub> ) (mg/l)	IS: 3025 (P- 23)	190	200	600
5.	Magnesium (as Mg) (mg/l)	IS: 3025 (P-46)	18.32	30	100
6.	Sulphate (as SO <sub>4</sub> ) (mg/l)	IS: 3025 (P- 24)	25.31	200	400
7.	Nitrate (as NO <sub>3</sub> ) (mg/l)	IS: 3025 (P- 34)	6.40	45	No Relaxation
8.	Iron (as Fe) (mg/l)	IS: 3025(P-53)	0.427	1.0	-
9.	Fluoride (as F) (mg/l)	IS:3025(P-60,Sec-1)	0.31	1.0	1.5
10.	Residual Free Chlorine (mg/l)	IS: 3025 (P-26)	<0.1	0.2	1.0
11.	Anionic surface Detergents (as MBAS) (mg/l)	IS: 3025 (P-68)	<0.1	0.2	1.0
12.	Sulphide (as H <sub>2</sub> S) (mg/l)	IS-3025 (P-29)	<0.05	0.05	No Relaxation
13.	Aluminum (as Al) (mg/l)	IS: 3025 (P- 55)	<0.01	0.03	0.2
14.	Total Ammonia (mg/l)	IS: 3025 (P- 34)	<0.1	0.5	No Relaxation
15.	Boron (as B) (mg/l)	IS: 3025 (P- 57)	<0.1	0.5	1.0
16.	Chloramines (as Cl <sub>2</sub> ) (mg/l)	IS: 3025 (P- 26)	<1.0	4.0	No Relaxation
17.	Copper (as Cu) (mg/l)	IS : 3025 (P-42)	<0.05	0.05	1.5
18.	Manganese (as Mn) (mg/l)	IS : 3025 (P-59)	<0.1	0.1	0.3
19.	Mineral Oil (mg/l)	IS:3025(P-39), Clause 6	<0.5	0.5	No Relaxation
20.	Selenium (as Se) (mg/l)	IS: 3025 (P- 56)	<0.01	0.01	No Relaxation
21.	Zinc (as Zn) (mg/l)	IS: 3025 (P- 49)	<0.01	7.0	15
22.	Phenolic Compound (as C <sub>6</sub> H <sub>5</sub> OH) (mg/l)	IS: 3025 (P-43)	<0.001	0.001	0.002

### 12. Parameters Concerning Toxic Substances:

S. No.	Parameter	Test method	Result	Requirement (Acceptable Limit)	Permissible Limit in absence of alternate source
1.	Cadmium (as Cd) (mg/l)	IS-3025 (P-41)	<0.001	0.003	No Relaxation
2.	Lead (as Pb) (mg/l)	IS-3025 (P-47)	<0.01	0.01	No Relaxation

**Remarks:** Based on above tested parameter, Water sample meet as per IS-10500:2012 in Specification.

**Note:** - Report shall not be produce except in full without approval of the laboratory

Reviewed by 

  
Authorized Signatory  
Technical Manager

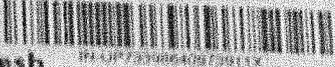
\*\*\*End of Report\*\*\*

#### Terms & Conditions

1. Test reports are valid only for the samples tested in our laboratory.
2. Samples will destroyed as per quality policy.
3. Any complaints about the report should be communicated in writing within 7 days.
4. Total liability of our laboratory is limited to invoiced amount.

Kathwara Pond Agreement

 **INDIA NON JUDICIAL**  
**Government of Uttar Pradesh**

 IN UP73300040973011X

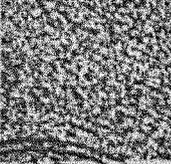
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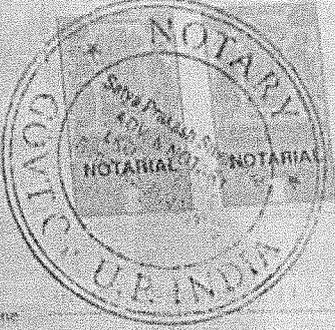
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Unique Doc. Reference	: SUBIN UPOP1484800444437169715387X
Purchased by	: HOTEL CLARKS AWADH LUCKNOW
Description of Document	: Article 5 Agreement or Memorandum of an agreement
Property Description	: Not Applicable
Consideration Price (Rs.)	:
First Party	: HOTEL CLARKS AWADH LUCKNOW
Second Party	: Not Applicable
Stamp Duty Paid By	: HOTEL CLARKS AWADH LUCKNOW
Stamp Duty Amount (Rs.)	: 10 (Ten only)

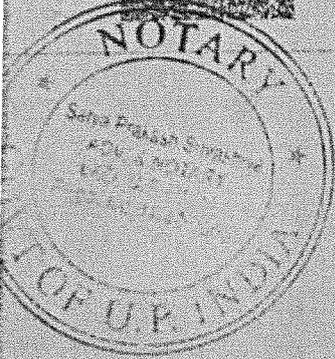
सत्यमेव जयते

3





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अशोक  
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 प्रधान  
 ग्राम पंचायत कतवारा  
 कतवारा, बी.पी. रोड, लखनऊ

Sworn and Verified  
 before me   
 12/04/25  
 ATTA PRKASH SINGH  
 Advocate & Notary  
 Lucknow, U.P. India

I,   
 who has signed out E-Stamp no.

**Statutory Alert:**  
 1. The authenticity of the Stamp certificate should be verified at 'www.showstamp.com' or using e-Stamp Mobile App of stock holding.  
 Any discrepancy in the details on the Certificate and as available on the website / Mobile App renders it invalid.  
 2. The onus of checking the legitimacy is on the users of the certificate.  
 3. In case of any discrepancy please inform the Competent Authority.

## अनापत्ति प्रमाण-पत्र

मेसर्स होटल क्लार्क अक्व 8, एम0जी0 मार्ग, नियर परिवर्तन चौक, हजरतगंज लखनऊ में आता है।  
ग्राम कठनारा तहसील बवशी का तालाब व जनपद लखनऊ में आता है। यह वर्षा काल में आस-पास के मैदान  
वर्षा जल से भर जाता है।  
जिसका विवरण निम्न है-

ग्राम का नाम	परगना व तहसील	गाटा सं0	क्षेत्रफल हेक्टर में
कठनारा	बवशी का तालाब	1921	0.3220 हे0
		1922ख	0.0660 हे0
		1925	0.2910 हे0
		कुल क्षेत्रफल	0.6790 हे0

जलाशय को मेसर्स होटल क्लार्क अक्व 8, एम0जी0 मार्ग, नियर परिवर्तन चौक, हजरतगंज  
लखनऊ द्वारा मूजल के कृत्रिम क्रियान्वित करने एवं वर्षा जल संचयन के लिये उपयोग करने हेतु कोई  
आपत्ति नहीं है। इस क्षेत्र में वर्षा जल संचयन की अत्यन्त आवश्यकता है। यह आस-पास के क्षेत्र में पानी के  
स्तर को नियंत्रित करने में बहुत उपयोगी रहेगा।

सलगनक-

U. P. खतीनी

2- जलाशय की फोटो

अशोक

(अशोक)

प्रधान

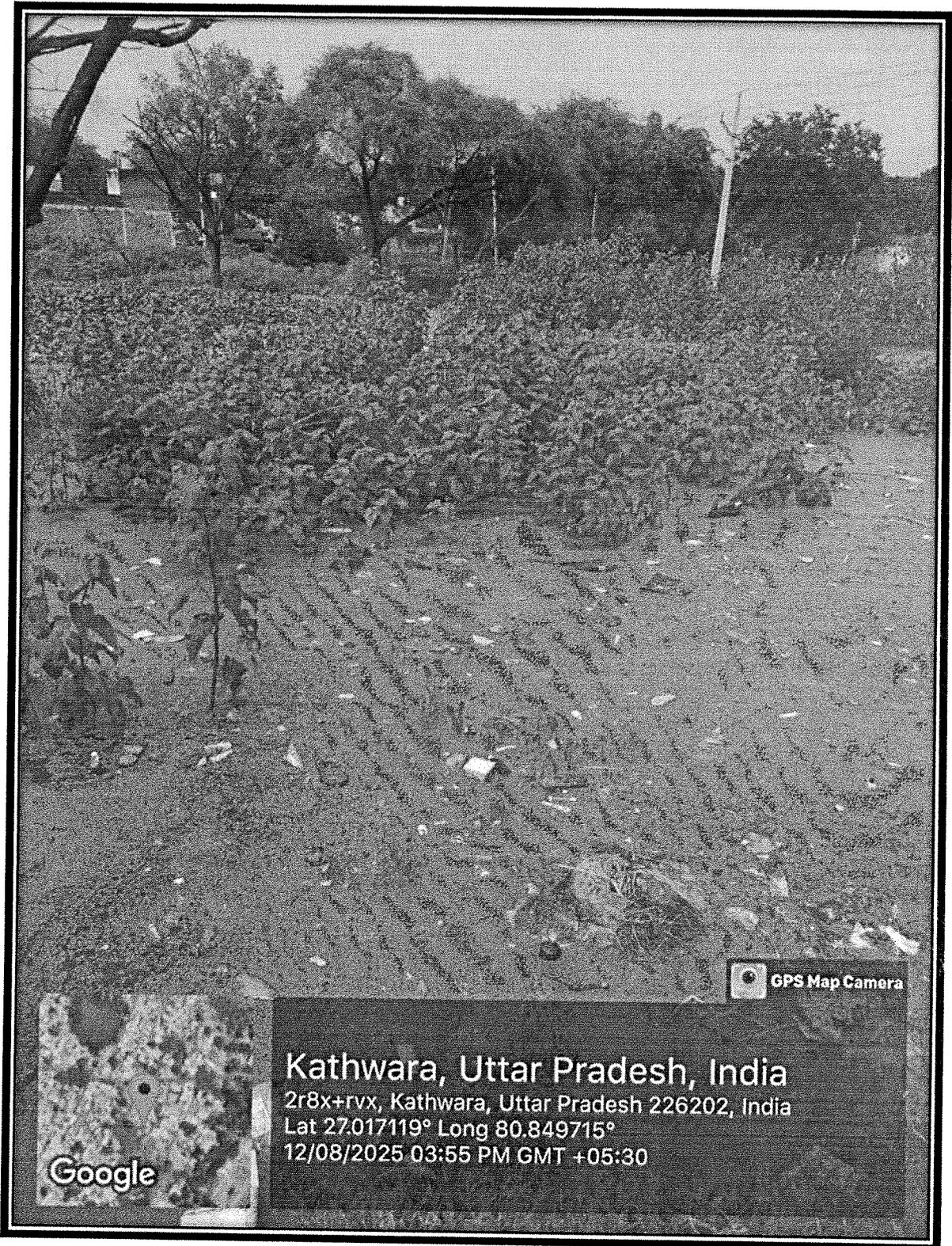
ग्राम पंचायत कठनारा

ह0 एवं सील अनापत्ति देयता

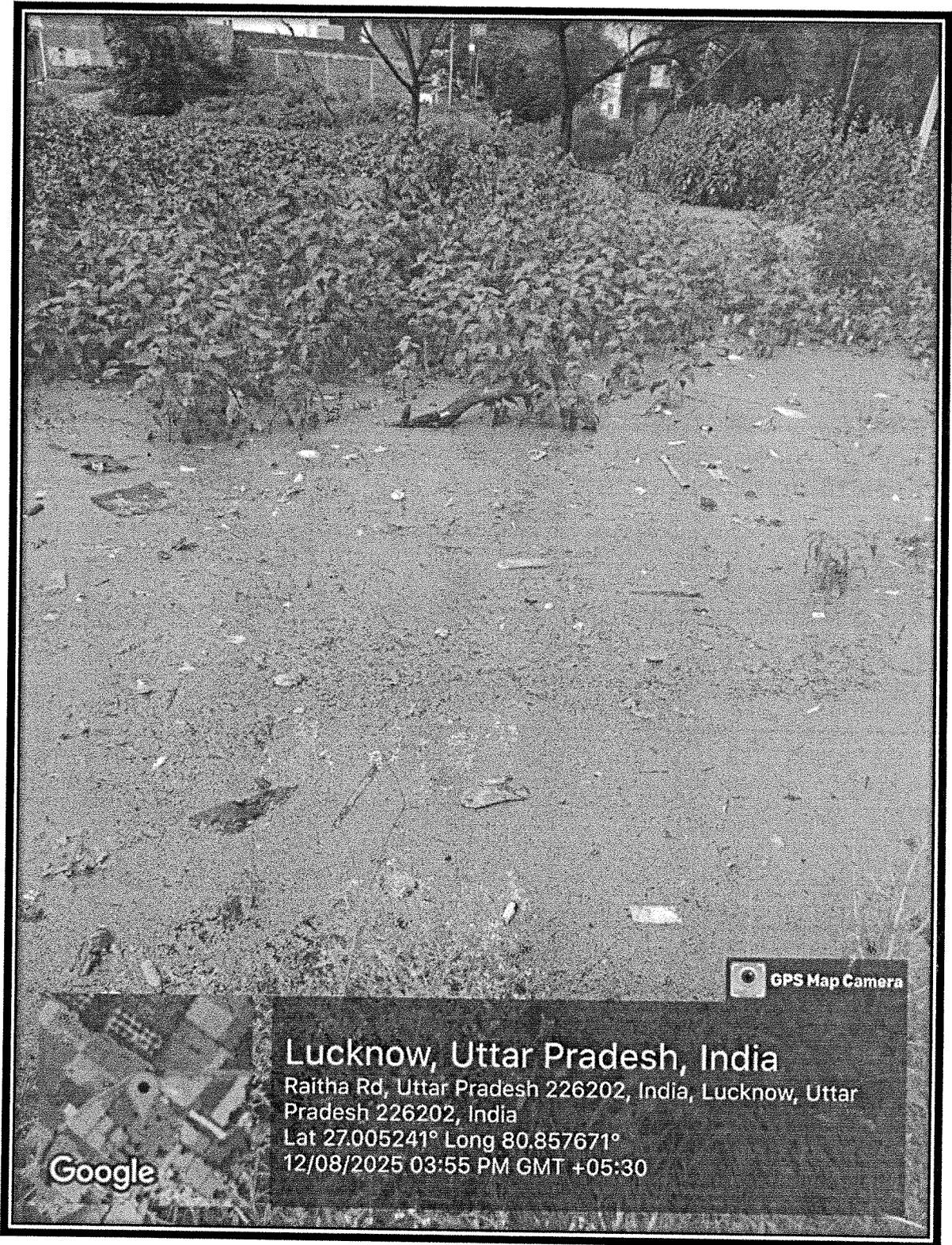
Sworn and Verified  
before me10/08/25  
AKASH SRIVASTAVA

Lakhnau



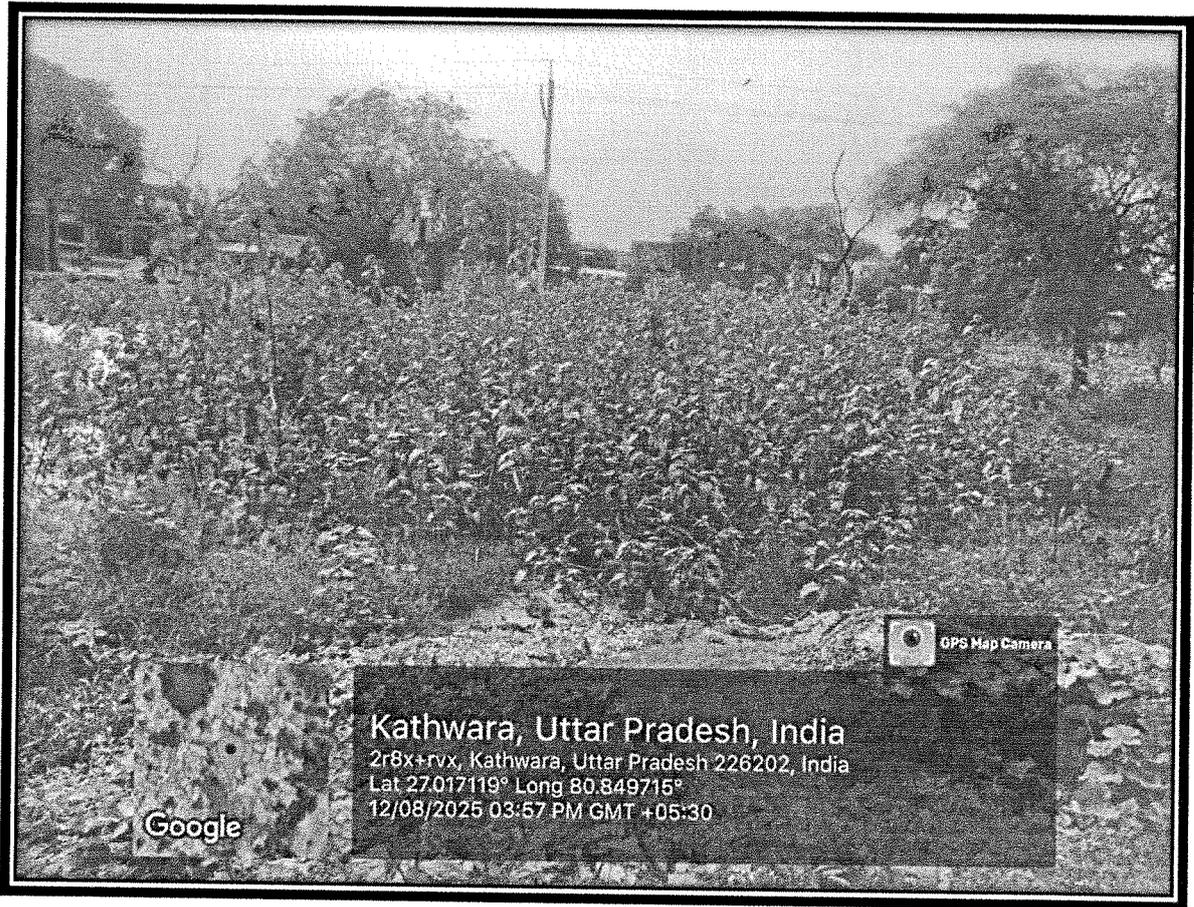


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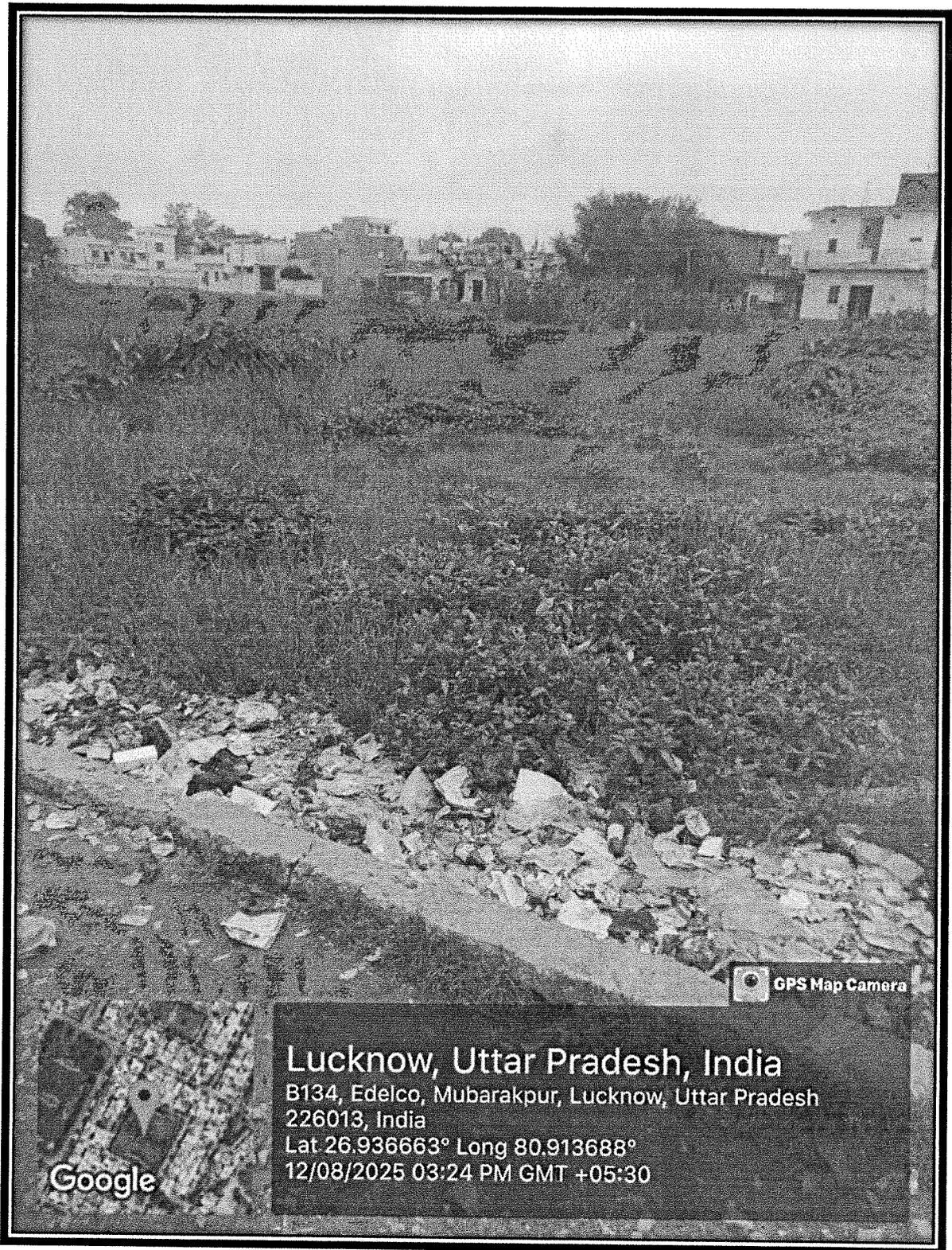


Kathwara Pond Photograph with Coordinates

A handwritten mark, possibly a checkmark or a signature, located below the caption box.

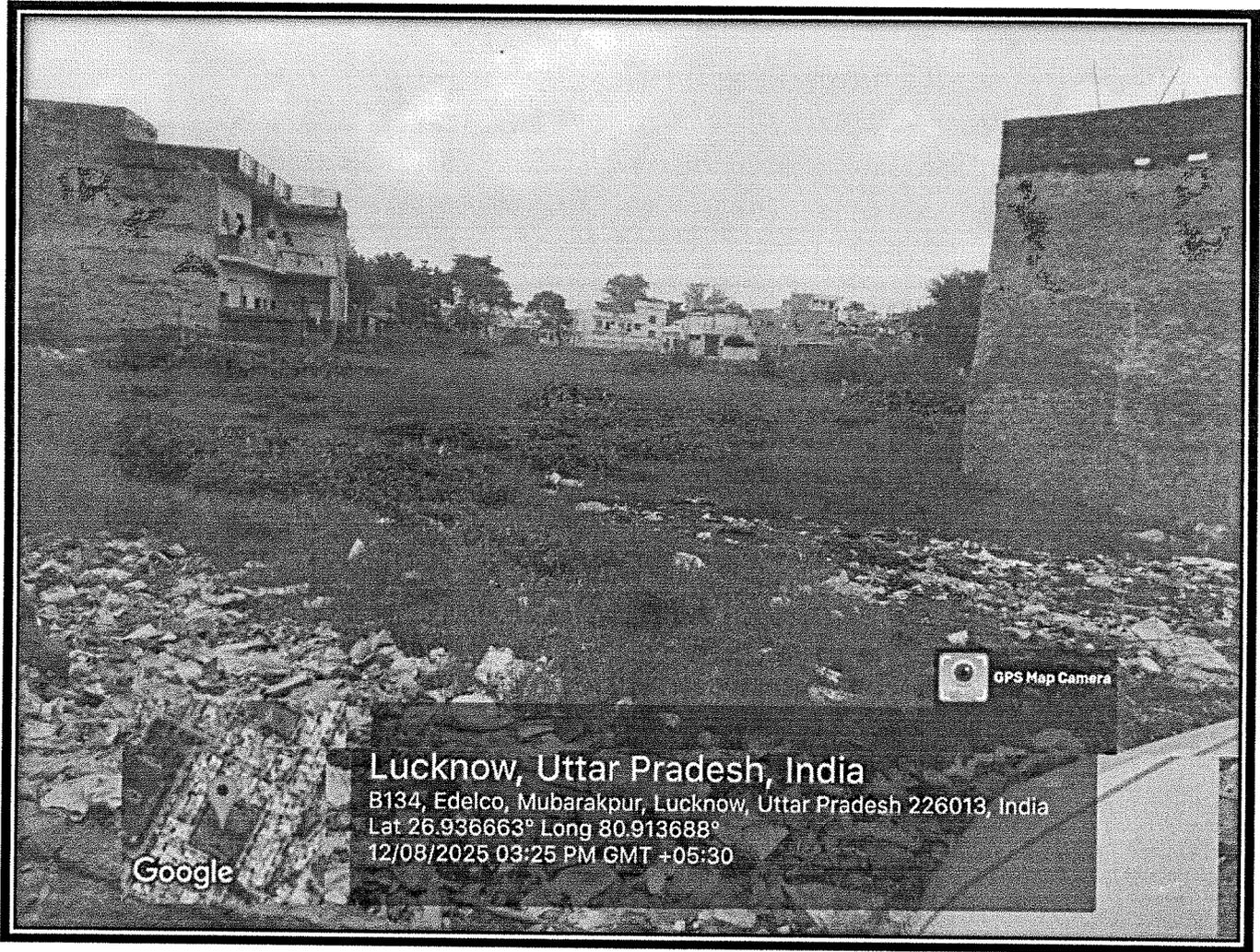


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Mutakkipur Pond Photograph with Coordinates

Mutakkipur Pond Photograph with Coordinates



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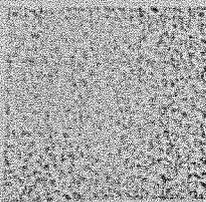
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Government of Uttar Pradesh



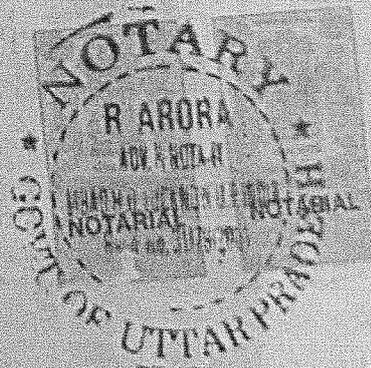
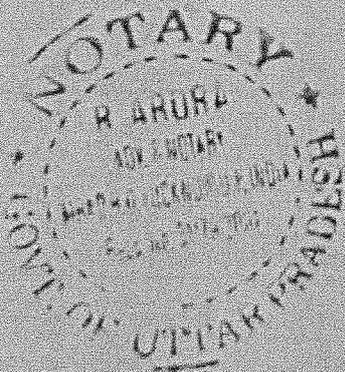
e-Stamp



Certificate No. : IN-UP85904497279102X  
 Certificate Issued Date : 12 Aug 2025 01:26 PM  
 Account Reference : NEWIMPACC (SV) up14238504/LUCKNOW/SADASH/UP/LYN  
 Unique Doc. Reference : SUBIN-UP/UP1423850469453028954559X  
 Purchased by : HOTEL CLARKS AWADH LUCKNOW  
 Description of Document : Article 5 Agreement or Memorandum of an agreement  
 Property Description : Not Applicable  
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 Second Party : Not Applicable  
 Stamp Duty Paid By : HOTEL CLARKS AWADH LUCKNOW  
 Stamp Duty Amount(Rs.) : 10  
 (Ten only)



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कहकशां  
 कहकशां बानो  
 प्रधान, लखनऊ  
 बंगला, चिनहट, लखनऊ

SIGNATURE ATTESTED

R. ARORA

Adv. & Notary  
 LUCKNOW U.P. INDIA  
 Reg. No. 31 (79) 2001

## अनापत्ति प्रमाण पत्र

मेसर्स होटल क्लार्क अवध 8, एम०जी० मार्ग नियर परिवर्तन चौक हजरतगंज लखनऊ में आता है।  
बाम मुत्तकीपुर तहसील लखनऊ जनपद लखनऊ में आता है यह वर्षा काल में आस-पास के मैदान वर्षा  
जल से भर जाता है।

जिसका विवरण निम्न है-

ग्राम का काम	परगना व तहसील	गाटा संख्या	क्षेत्रफल हेक्टर में
मुत्तकीपुर	लखनऊ	66	0.1070 हे०
		61	0.4930 हे०
		63	0.1010 हे०
		कुल क्षेत्रफल	0.7010 हे०

हम उपरोक्त जलाशय को मेसर्स होटल क्लार्क अवध 8, एम०जी० मार्ग, नियर परिवर्तन चौक, हजरतगंज लखनऊ द्वारा  
भू-जल के कृत्रिम क्रियान्वित करने एवं वर्षा जल संचयन के लिये उपयोग करने हेतु कोई आपत्ति नहीं है। इस क्षेत्र में वर्षा  
जल संचयन की अत्यन्त आवश्यकता है। यह आस-पास के क्षेत्र में पानी के स्तर को नियंत्रित करने में बहुत उपयोगी  
रहेगा।

संलग्नक-

1. खेतौनी
2. जलाशय की फोटो

के. ए. अरोरा  
कहवासा  
प्रधान मुत्तकीपुर  
जनपद लखनऊ

ह० एवं सौल अनापत्ति दयता

SWORN & VERIFIED  
BEFORE ME

12/01/25  
R. ARORA  
Adv. & Notary  
Lucknow U.P. India  
Regd No 31 (72) 2004

1293

WATER CONSUMPTION DETAILS OF BOREWELL

Sl No.	MONTH	TOTAL (KL) CONSUMPTION	REMARKS
01	February 2025	3011 KL	
02	MARCH 2025	3286 KL	
03	APRIL 2025	3602 KL	
04	MAY 2025	3619 KL	
05	JUNE 2025	2737	
06	JULY 2025	2719	
<p>TOTAL for 6 months.</p>		<p><u>18974 KL</u></p>	



FEBRUARY

Date	Borwell-1	Diff	Borwell-2	Diff	Borwell-3		Total
01/02/25	83613		3294	69	25595	118	187
02/02/25			3298	04	25637	42	46
03/02/25	83613	03	3300	02	25760	123	125
04/02/25	Order		3340	40	25847	87	127
05/02/25	Maintenance		3375	35	25880	33	68
06/02/25			3396	21	25901	21	42
07/02/25			3499	103	25930	29	132
08/02/25			3530	31	25970	40	71
09/02/25			3565	35	26028	58	93
10/02/25			3614	49	26046	18	67
11/02/25			3634	20	26089	43	63
12/02/25	V/M		3740	106	26168	79	185
13/02/25			3791	51	26178	10	65
14/02/25			3807	16	26215	37	53
15/02/25			3865	58	26286	71	129
16/02/25			3908	43	26355	69	112
17/02/25			3980	72	26459	104	176
18/02/25			4026	46	26509	50	96
19/02/25			4092	66	26562	53	129
20/02/25			4148	56	26625	63	119
21/02/25	V/M		4171	23	26720	95	118
22/02/25	M		4213	42	26795	75	117
23/02/25			4268	55	26858	63	118
24/02/25			4329	61	26913	55	116
25/02/25			4385	56	26975	62	118
26/02/25			4429	44	27047	72	116
27/02/25			4491	62	27102	55	117
28/02/25			4556	65	27153	51	116
							<u>3011000</u>







Date	Main Lawn		Near Gas Room		Metro		Total
	Barwell-1	DIFF	Barwell-2	DIFF	Barwell-3	DIFF	
01/06/25	W/M ✓				33425	76	
02/06/25	W/M				33498	73	
03/06/25					33581	83	
04/06/25					33649	68	
05/06/25			W/M		33728	79	
06/06/25					33810	82	
07/06/25					33901	91	
08/06/25	-   ✓				33998	97	
09/06/25					<del>34087</del>	89	
10/06/25					34173	86	
11/06/25	New Meter fix				34270	97	
12/06/25	Meter Reading M/W				34340	70	
13/06/25					34434	94	
14/06/25					34498	64	
15/06/25					34571	73	
16/06/25					34649	78	
17/06/25	W/M				34715	66	
18/06/25			W/M		34808	93	
19/06/25					34892	84	
20/06/25					34982	90	
21/06/25					35087	105	
22/06/25					35193	106	
23/06/25					35297	104	
24/06/25					35406	109	
25/06/25					35514	108	
26/06/25					35527	113	
27/06/25					35737	110	
28/06/25					35852	115	
29/06/25					35970	118	
30/06/25					36086	116	

2737

Date	Barnewell-1	DIFF	Barnewell-2	DIFF	Barnewell-3	DIFF	Total
01/07/25					36187	101	
02/07/25					36285	98	
03/07/25					36388	103	
04/07/25					36484	96	
06/07/25					36592	108	
07/07/25					36681	89	
08/07/25				W/W	36772	90	
09/07/25					36877	105	
10/07/25					36956	79	
11/07/25				W/W	37041	85	
12/07/25					37109	68	
13/07/25					37182	73	
14/07/25					37263	81	
15/07/25					37333	70	
16/07/25					37400	67	
17/07/25					37465	65	
18/07/25					37536	71	
19/07/25					37598	62	
20/07/25					37657	59	
21/07/25					37721	64	
22/07/25	New man			W/W	37802	81	
23/07/25	35	35			37877	75	
24/07/25	78	43			37968	91	
25/07/25	105	27			38063	95	
26/07/25	UNDER MAINTNANCE				38186	133	
27/07/25					38311	135	
28/07/25					38435	124	
29/07/25					38562	127	
30/07/25					38693	131	
31/07/25					38800	107	
					TOTAL	2719	

N

**FEASIBILITY AND DESIGN OF RAIN WATER HARVESTING AND NATURAL  
RECHARGE TO GROUND WATER WITHIN FACTORY PREMISES OF  
M/S HOTEL CLARKS AVADH  
8, M.G. MARG, HAZRATGANJ, LUCKNOW, 226001**

The paper outlines rainwater harvesting is being frequently used these days, however, the concept of water harvesting is not new for India. Water harvesting techniques had been evolved and developed centuries ago.

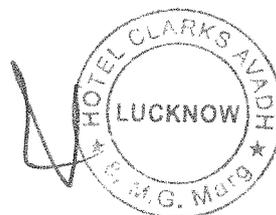
Living creatures of the universe are made of five basic elements, viz., Earth, Water, Fire, Air and Sky, Obviously, water is one of the most important elements and no creature can survive without it. Despite having a great regard for water, we seem to have failed to address this sector seriously. Human being could not save and conserve water and its sources, probably because of its availability in abundance. But this irresponsible attitude resulted in deterioration of water bodies with respect to quantity and quality both. Now, situation has arrived when even a single drop of water matters. However. "Better late than never", we have not realized the seriousness of this issue and initiated efforts to overcome those problems.

Ground water resource gets naturally recharged through percolation. But due to indiscriminate development and rapid urbanization, exposed surface for soil has been reduced drastically with resultant reduction in percolation of rainwater, thereby depleting ground water resource. Rainwater harvesting is the process of augmenting the natural filtration of rainwater in to the underground formation by some artificial methods. "Conscious collection and storage of rainwater to cater to demands of water, for drinking, domestic purpose & irrigation is termed as Rainwater Harvesting".

### **Why rainwater harvesting?**

In many regions of the world, clean drinking water is not always available and this is only possible with tremendous investment costs and expenditure. Rainwater is a free source and relatively clean and with proper treatment it can be even used as a potable water source. Rainwater harvesting saves high-quality drinking water sources and relieves the pressure on sewers and the environment by mitigating floods, soil erosions and replenishing groundwater levels. In addition, rainwater harvesting reduces the potable water consumption and consequently, the volume of generated wastewater.

### **Application areas**



Rainwater harvesting systems can be installed in both new and existing buildings and harvested rainwater used for different applications that do not require drinking water quality such as toilet flushing, garden watering, irrigation, cleaning and laundry washing. Harvested rainwater is also used in many parts of the world as a drinking water source. As rainwater is very soft there is also less consumption of washing and cleaning powder. With rainwater harvesting, the savings in potable water could amount up to 50% of the total household consumption.

### **Criteria for selection of rainwater harvesting technologies**

Several factors should be considered when selecting rainwater harvesting systems for domestic use:

- type and size of catchment area
- local rainfall data and weather patterns
- family size
- length of the drought period
- alternative water sources
- cost of the rainwater harvesting system.

When rainwater harvesting is mainly considered for irrigation, several factors should be taken into consideration. These include:

- rainfall amounts, intensities, and evapo-transpiration rates
- soil infiltration rate, water holding capacity, fertility and depth of soil
- crop characteristics such as water requirement and length of growing period

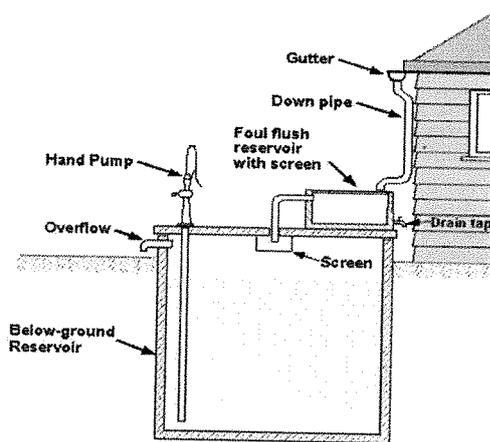
#### **. Components of a rooftop rainwater harvesting system**

Although rainwater can be harvested from many surfaces, rooftop harvesting systems are most commonly used as the quality of harvested rainwater is usually clean following proper installation and maintenance. The effective roof area and the material used in constructing the roof largely influence the efficiency of collection and the water quality.



Rainwater harvesting systems generally consist of four basic elements:

- (1) a collection (catchment) area
- (2) a conveyance system consisting of pipes and gutters
- (3) a storage facility, and
- (4) a delivery system consisting of a tap or pump.



**Fig. 2: A schematic diagram of a rooftop rainwater harvesting system.**

(1) A **collection or catchment** system is generally a simple structure such as roofs and/or gutters that direct rainwater into the storage facility. Roofs are ideal as catchment areas as they easily collect large volumes of rainwater.

The amount and quality of rainwater collected from a catchment area depends upon the rain intensity, roof surface area, type of roofing material and the surrounding environment. Roofs should be constructed of chemically inert materials such as wood, plastic, aluminium, or fibreglass. Roofing materials that are well suited include slates, clay tiles and concrete tiles. Galvanised corrugated iron and thatched roofs made from palm leaves are also suitable. Generally, unpainted and uncoated surface areas are most suitable. If paint is used, it should be non-toxic (no lead-based paints).

(2) A **conveyance system** is required to transfer the rainwater from the roof catchment area to the storage system by connecting roof drains (drain pipes) and piping from the roof top to one or more downspouts that transport the rainwater



through a filter system to the storage tanks. Materials suitable for the pipework include polyethylene (PE), polypropylene (PP) or stainless steel.

Before water is stored in a storage tank or cistern, and prior to use, it should be filtered to remove particles and debris. The choice of the filtering system depends on the construction conditions. Low-maintenance filters with a good filter output and high water flow should be preferred. "First flush" systems which filter out the first rain and diverts it away from the storage tank should be also installed. This will remove the contaminants in rainwater which are highest in the first rain shower.

(3) **Storage tank or cistern** to store harvested rainwater for use when needed. Depending on the space available these tanks can be constructed above grade, partly underground, or below grade. They may be constructed as part of the building, or may be built as a separate unit located some distance away from the building. .

(4) **Delivery system** which delivers rainwater and it usually includes a small pump, a pressure tank and a tap, if delivery by means of simple gravity on site is not feasible.

Disinfection of the harvested rainwater, which includes filtration and/or ozone or UV disinfection, is necessary if rainwater is to be used as a potable water source.

### **Storage tanks or reservoirs**

The storage reservoir is usually the most expensive part of the rainwater harvesting system such that a careful design and construction is needed. The reservoir must be constructed in such a way that it is durable and watertight and the collected water does not become contaminated.

Materials and design for the walls of sub-surface tanks or cisterns must be able to resist the soil and soil water pressures from outside when the tank is empty. Tree roots can also damage the structure below ground.

The size of the storage tank needed for a particular application is mainly determined by the amount of water available for storage (a function of roof size and local average rainfall), the amount of water likely to be used (a function of occupancy and use purpose) and the projected length of time without rain (drought period).

### **First flush and filter screens**



The first rain drains the dust, bird droppings, leaves, etc. which are found on the roof surface. To prevent these pollutants from entering the storage tank, the first rainwater containing the debris should be diverted or flushed. Automatic devices that prevent the first 20-25 litres of runoff from being collected in the storage tank are recommended.

Screens to retain larger debris such as leaves can be installed in the down-pipe or at the tank inlet. The same applies to the collection of rain runoff from a hard ground surface. In this case, simple gravel-sand filters can be installed at the entrance of the storage tank to filter the first rain.

**Rainwater harvesting efficiency:** The efficiency of rainwater harvesting depends on the materials used, design and construction, maintenance and the total amount of rainfall. A commonly used efficiency figure, **runoff coefficient**, which is the percentage of precipitation that appears as runoff, is 0.8.

For comparison, if cement tiles are used as a roofing material, the year-round roof runoff coefficient is about 75%, whereas clay tiles collect usually less than 50% depending on the harvesting technology. Plastic and metal sheets are best with an efficiency of 80-90%.

For effective operation of a rainwater harvesting system, a well designed and carefully constructed gutter system is also crucial. 90% or more of the rainwater collected on the roof will be drained to the storage tank if the gutter and down-pipe system is properly fitted and maintained. Common materials for gutters and down-pipes are metal and plastic, but also cement-based products, bamboo and wood can be used.

### **Benefits of rainwater harvesting**

Rainwater harvesting in urban and rural areas offers several benefits including provision of supplemental water, increasing soil moisture levels for urban greenery, increasing the groundwater table via artificial recharge, mitigating urban flooding and improving the quality of groundwater. In homes and buildings, collected rainwater can be used for irrigation, toilet flushing and laundry. With proper filtration and treatment, harvested rainwater can also be used for showering, bathing, or drinking. The major benefits of rainwater harvesting are summarised below:

- rainwater is a relatively clean and free source of water
- rainwater harvesting provides a source of water at the point where it is needed
- it is owner-operated and managed



- it is socially acceptable and environmentally responsible
- it promotes self-sufficiency and conserves water resources
- rainwater is friendly to landscape plants and gardens
- it reduces storm water runoff and non-point source pollution

### **Disadvantages**

1. **High Initial investment Costs** - The main cost of a rainwater collection system generally occurs during the initial construction phase and no benefit is derived until the system is completed.
2. **Regular Maintenance** - Regular maintenance, cleaning and repair will be required for the operation of a successful rainwater collection system.
3. **Vulnerable Water Quality** - The quality of rainwater can be affected by air pollution, insects, and dirt or organic matter. The type and kind of construction materials used can also adversely affect water quality.
4. **Water Supply is Climate Dependent** - Droughts or long periods of time with little or no rain can cause serious problems with your supply of water.
5. **Storage Capacity Limits Supply** - The supply of water from a rainwater collection system is not only limited by the amount of rainfall but also by the size of the collection area and your storage facilities.

### **Effectiveness of technology**

The feasibility of rainwater harvesting in a particular locality is highly dependent on the amount and intensity of rainfall. As rainfall is usually unevenly distributed throughout the year, rainwater harvesting can usually only serve as a supplementary source of household water. The viability of rainwater harvesting systems is also a function of the quantity and quality of water available from other sources, household size, per capita water requirements and available budget.



Accounts of serious illness linked to rainwater supplies are few, suggesting that rainwater harvesting technologies are effective sources of water supply. It would appear that the potential for slight contamination of roof runoff from occasional bird droppings does not represent a major health risk. Nevertheless, placing taps at about 10 cm above the base of the rainwater storage tanks allows any debris entering the tank to settle on the bottom, where it will not affect the quality of the stored water, provided it remains undisturbed.

Finally, effective water harvesting schemes require community participation which is enhanced by:

- sensitivity to people's needs
- indigenous knowledge and local expertise
- full participation and consideration of gender issues, and
- taking consideration of prevailing farming systems as well as national policies and community by-laws.

### **Economic efficiency**

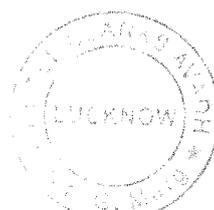
Valid data on the economic efficiency of rainwater harvesting systems is not possible. Dependent on the regional conditions (water and wastewater prices, available subsidies), the amortization period may vary between 10 and 20 years. However, it should be taken into consideration that for the major investment (storage and pipe work) a period of use of several decades is expected.

### **Costs**

The associated costs of a rainwater harvesting system are for installation, operation and maintenance. Of the costs for installation, the storage tank represents the largest investment which can vary between 30 and 45% of the total cost of the system dependent on system size. A pump, a pressure controller and fittings in addition to plumber's labor represent other major costs of the investment.

### **Rainwater quality standards**

The quality of rainwater used for domestic supply is of vital importance because, in most cases, it is used for drinking. Rainwater does not always meet drinking water standards especially with respect to bacteriological water quality. However, just because water quality does not meet some arbitrary national or international standards, it does not automatically mean that the water is harmful to drink. Compared with most unprotected traditional water resources, drinking rainwater from well-maintained roof catchments is usually safe, even if it is untreated. The official policy of the Government towards the question "Is rainwater safe to drink?" is as follows: "Providing the rainwater is clear, has little taste



or smell and is from a well-maintained system, it is probably safe and unlikely to cause any illness for most users". For immuno-compromised persons, however, it is recommended that rainwater is disinfected through boiling prior to consumption.

### Drinking water from rainwater

In many countries of the world where water resources are not available at a sufficient quality fit for human consumption, rainwater acts as a substitute for drinking water and other domestic uses. In some remote islands around the globe, rainwater may even act as the major potable water source for their population.

The most important issue in collecting rainwater is keeping it free of dirt such as leaves, bird droppings and dead animals, and avoiding contamination with pollutants like heavy metals and dust.

Rainwater can be also treated for use as a potable water source. The use of slow sand filtration has proved to be a simple and effective treatment technology for the elimination of most of the organic and inorganic pollutants that may be present in rainwater, as well as producing virtually pathogen-free water for drinking.

Since the Bakshi ka Talab block falls in safe category (as per resource estimation of 1-3-2021 of UPGWD) and as per guidelines of Uttar Pradesh Ground Water Department ground water withdrawal should be to the tune of 50 % of the recharge. Total annual withdrawal of ground water for 365 running days of 2 nos. existing tube wells is  $365 \times 90 = 32850 \text{ m}^3$  per year & 328 running days of 1 nos. existing tube wells is  $328 \times 30 = 9840 \text{ m}^3$  per year. Then Total Water Withdraw  $42690 \text{ m}^3$  per year. Hence the company is liable to recharge 50% of Water Withdraw  $21345 \text{ m}^3$  /year.

### Runoff Available for Recharge:

S.No.	Land Use Type	Area (m2)	Rain fall (m)	Coefficient of runoff	Quantity of Rainwater (m3)
1	Roof Top/ Shed Area	4087.76	0.90	0.85	3127.13
2	Road & Paved Area	2693.00	0.90	0.60	1454.22
3	Open & Green Belt Area	7404.47	0.90	0.20	1332.80
<b>Total</b>		<b>14184</b>			<b>5913 m3</b>



<b>Ground Water Recharge as per natural recharge in through adopted ponds</b>									
Village & District	Khasra No.	Area (Hectare)	Area in sqmt	Average depth (m)	Volume of water stored in pond (cub.m.)	49% water for usage, evaporation & ecological balance (Cub.m)	51% water available in pond for recharge in one filling (cub.m.)	Total annual filling (Nos.)	Total water available for recharge (cub.m./year)
<b>Kathwara, Bakshi Ka Talab Lucknow</b>	1921 1922 kha 1925	0.6790	6790	3	20370	9981	10388	1	10388
<b>Mutakkipur, Lucknow</b>	66 61 63	0.7010	7010	3	21030	10304	10725	1	10725
		1.38 Hec			41400 m3				21113 m3/ Year

- Total Borewell Water Withdraw form 3 Nos Existing Borewell- **42690 m3/year**
- Hence the company is liable to recharge 50% of Water Withdraw **21345 m<sup>3</sup> /year**  
Recharge
- Through RWH **5913 m3/Year**
- Total Pond Two Ponds Adopt for Natural Recharge **21113 m3/Year**
- Total Recharge done through RWH and Pond is **(5913 + 21113= 27026 m3/Year)**
- The Total Recharge limit required as per Ground Water NOC is **21345 m<sup>3</sup> /year.**  
However, we have constructed our recharge system so as to recharge **27036 m3/Year** Hence we are extra recharging approximately **5691 m3/Year.**





**Ground Water Department**  
(Namami Gange & Rural Water Supply Department)  
**Ministry of Jal Shakti**  
**Government of Uttar Pradesh**

**Form 8 (E)**

[See rules 15(2)]

**(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)**

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG027426**

**VALID FROM 17/10/2021 TO 16/10/2026**

**Registration No.: 202109000622**

<b>Name of the Owner</b>	KAMAL KUMAR MANGLIK	<b>Application Form Serial No.</b>	LKNW0921RIF0027
<b>Address of the Applicant</b>	8, Mahatma Gandhi Marg, Near Parivartan Chowk, Hazratganj	<b>Specimen Signature</b>	
<b>Date of Submission</b>	23/09/2021	<b>Company Name</b>	HOTEL CLARKS AVADH
<b>Company Name</b>	HOTEL CLARKS AVADH	<b>Company Address</b>	8, M.G. Marg, Near Parivartan Chowk, Hazratganj 2

**Location Particulars**

<b>District</b>	Lucknow	<b>Block</b>	BAKSHI KA TALAB
<b>Plot No./Khasra No.</b>	PLOT NO- 8	<b>Municipality/Corporation</b>	No
<b>Ward No./Holding No.</b>			N/A

**Particular of the Existing Well and Pumping Device**

<b>Date of Construction/Sinking of the Well</b>	05/05/2003	<b>Depth of the Well (In meter)</b>	140.00
<b>Type of Well</b>	Tube Well/Boring	<b>Assembly Size(For Tube Well)</b>	
<b>Purpose of well</b>	Infrastructural	<b>Strainer Position (For Tube Well)</b>	
<b>Type of Pump Used</b>	Submersible	<b>H.P. of the Pump</b>	3.00
<b>Operational Device</b>	Electric Motor	<b>Rate of Withdrawal (m<sup>3</sup>/hr.)</b>	6.00
<b>Date of Energization (In Case of Electric Pump)</b>		<b>Date of Energization (In Case of Electric Pump)</b>	05/05/2003
<b>Approx. Strainer Length (For Tube Well)</b>	0.00	<b>Diameter (For Dug Well)</b>	0.00
<b>Maximum Allowable Rate of Withdrawal (m<sup>3</sup>/hr.):</b>	6.00	<b>Maximum Allowable Running Hours Per Day:</b>	5.00
<b>Maximum Allowable Annual Extraction of Ground Water (m<sup>3</sup>/year):</b>			10950.00

**Reason for renewal of N.O.C.**  
एन.ओ.सी. के नवीनीकरण का कारण WE NEED OF WATER FOR RUN OUR EXISTING HOTEL

<b>Against Case</b>	No	<b>Recharge Required:</b>	4204.00
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- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at SI. (2) for extraction of ground water at a rate not exceeding that as shown at SI. (3j), for Running Hours per day as shown at SI. (3k), and for maximum allowable annual extraction of ground water as shown at SI. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 4204.00 cubic meter, as specified under the application form within the given time period.

**Conditions**

- (1) Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- (2) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (3) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority Any deviation in this regard shall lead to cancellation of this authorization.
- (4) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters

- (5) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (6) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (7) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SI. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (8) In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (9) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (10) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (11) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
  - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
  - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (13) Any other condition imposed by the concerned Authority
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
  - No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
  - All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
  - All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
  - Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup>/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
  - The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
  - Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
  - Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
  - In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
  - Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup>/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :01/12/2021

Place: Lucknow

**This certificate is electronically generated and does not require digital signature**



**Ground Water Department**  
(Namami Gange & Rural Water Supply Department)  
Ministry of Jal Shakti  
Government of Uttar Pradesh

**Form 8 (E)**

[See rules 15(2)]

**(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)**

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG027426**

**VALID FROM 17/10/2021 TO 16/10/2026**

**Registration No.: 202109000622**

<b>Name of the Owner</b>	KAMAL KUMAR MANGLIK		
<b>Address of the Applicant</b>	8, Mahatma Gandhi Marg, Near Parivartan Chowk, Hazratganj	<b>Application Form Serial No.</b>	LKNW0921RIF0027
<b>Date of Submission</b>	23/09/2021	<b>Specimen Signature</b>	
<b>Company Name</b>	HOTEL CLARKS AVADH	<b>Company Address</b>	8, M.G. Marg, Near Parivartan Chowk, Hazratganj 2

**Location Particulars**

<b>District</b>	Lucknow	<b>Block</b>	BAKSHI KA TALAB
<b>Plot No./Khasra No.</b>	PLOT NO- 8	<b>Municipality/Corporation</b>	No
<b>Ward No./Holding No.</b>			N/A

**Particular of the Existing Well and Pumping Device**

<b>Date of Construction/Sinking of the Well</b>	05/05/2003		
<b>Type of Well</b>	Tube Well/Boring	<b>Depth of the Well (In meter)</b>	140.00
<b>Purpose of well</b>	Infrastructural	<b>Assembly Size(For Tube Well)</b>	
<b>Strainer Position (For Tube Well)</b>			
<b>Type of Pump Used</b>	Submersible	<b>H.P. of the Pump</b>	3.00
<b>Operational Device</b>	Electric Motor	<b>Rate of Withdrawal (m<sup>3</sup>/hr.)</b>	6.00
<b>Date of Energization (In Case of Electric Pump)</b>		05/05/2003	
<b>Approx. Strainer Length (For Tube Well)</b>	0.00	<b>Diameter (For Dug Well)</b>	0.00
<b>Maximum Allowable Rate of Withdrawal (m<sup>3</sup>/hr.):</b>	6.00	<b>Maximum Allowable Running Hours Per Day:</b>	5.00
<b>Maximum Allowable Annual Extraction of Ground Water (m<sup>3</sup>/year):</b>			10950.00
<b>Reason for renewal of N.O.C.</b>	WE NEED OF WATER FOR RUN OUR EXISTING HOTEL		
<b>एन.ओ.सी. के नवीनीकरण का कारण</b>			
<b>Against Case</b>	No	<b>Recharge Required:</b>	4204.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at SI. (2) for extraction of ground water at a rate not exceeding that as shown at SI. (3j), for Running Hours per day as shown at SI. (3k), and for maximum allowable annual extraction of ground water as shown at SI. (3k) and is valid subject to the observance of the conditions stated overleaf.
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**Conditions**

- (1) Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- (2) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (3) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (4) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters

- (5) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (6) In case of any change of ownership of the existing well, fresh registration has to be obtained.
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  - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
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- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
  - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
  - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
  - iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
  - iv) Construction of observation well(s) (piezometer(s)) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no. 10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup>/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
  - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
  - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
  - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
  - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
  - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup>/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :01/12/2021

Place: Lucknow

**This certificate is electronically generated and does not require digital signature**



**Ground Water Department**  
(Namami Gange & Rural Water Supply Department)  
**Ministry of Jal Shakti**  
**Government of Uttar Pradesh**

**Form 8 (E)**

[See rules 15(2)]

**(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)**

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG010478**

**VALID FROM 17/10/2021 TO 16/10/2026**

**Registration No.: 202109000616**

<b>Name of the Owner</b>	KAMAL KUMAR MANGLIK	<b>Application Form Serial No.</b>	LKNW0921RIF0026
<b>Address of the Applicant</b>	8, Mahatma Gandhi Marg, Near Parivartan Chowk, Hazratganj	<b>Specimen Signature</b>	
<b>Date of Submission</b>	23/09/2021	<b>Company Name</b>	HOTEL CLARKS AVADH
<b>Company Name</b>	HOTEL CLARKS AVADH	<b>Company Address</b>	8, M.G. Marg, Near Parivartan Chowk, Hazratganj

**Location Particulars**

<b>District</b>	Lucknow	<b>Block</b>	BAKSHI KA TALAB
<b>Plot No./Khasra No.</b>	PLOT NO- 8	<b>Municipality/Corporation</b>	No
<b>Ward No./Holding No.</b>			N/A

**Particular of the Existing Well and Pumping Device**

<b>Date of Construction/Sinking of the Well</b>	10/04/1973	<b>Depth of the Well (In meter)</b>	140.00
<b>Type of Well</b>	Tube Well/Boring	<b>Assembly Size(For Tube Well)</b>	
<b>Purpose of well</b>	Infrastructural	<b>Strainer Position (For Tube Well)</b>	
<b>Type of Pump Used</b>	Submersible	<b>H.P. of the Pump</b>	7.50
<b>Operational Device</b>	Electric Motor	<b>Rate of Withdrawal (m<sup>3</sup>/hr.)</b>	15.00
<b>Date of Energization (In Case of Electric Pump)</b>		<b>Date of Energization (In Case of Electric Pump)</b>	10/04/1973
<b>Approx. Strainer Length (For Tube Well)</b>	0.00	<b>Diameter (For Dug Well)</b>	0.00
<b>Maximum Allowable Rate of Withdrawal (m<sup>3</sup>/hr.):</b>	15.00	<b>Maximum Allowable Running Hours Per Day:</b>	4.00
<b>Maximum Allowable Annual Extraction of Ground Water (m<sup>3</sup>/year):</b>			21900.00

**Reason for renewal of N.O.C.**  
**एन.ओ.सी. के नवीनीकरण का कारण** WE NEED OF WATER FOR RUN OUR EXISTING HOTEL

<b>Against Case</b>	No	<b>Recharge Required:</b>	9679.00
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- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at SI. (2) for extraction of ground water at a rate not exceeding that as shown at SI. (3j), for Running Hours per day as shown at SI. (3k), and for maximum allowable annual extraction of ground water as shown at SI. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 9679.00 cubic meter, as specified under the application form within the given time period.

**Conditions**

- (1) Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- (2) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (3) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (4) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters

8/29/25, 3:20 PM

- (5) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (6) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (7) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (8) In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (9) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (10) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (11) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
  - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
  - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (13) Any other condition imposed by the concerned Authority
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
  - No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
  - All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
  - All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
  - Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup>/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
  - The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
  - Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
  - Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
  - In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
  - Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup> /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :01/12/2021

Place: Lucknow

**This certificate is electronically generated and does not require digital signature**



### Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : ORANGE

Application Id : 27383226

216566/UPPCB/Lucknow(UPPCBRO)/CTO/both/LUCKNOW/2024

Date: 15/08/2024

To,

M/s

**HOTEL CLARKS AVADH**

**8, M.G. MARG, HAZRATGANJ, LUCKNOW,LUCKNOW,226001**

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

CCA is hereby granted to **HOTEL CLARKS AVADH** located at **8, M.G. MARG, HAZRATGANJ, LUCKNOW,LUCKNOW,226001**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **HOTEL CLARKS AVADH** granted for the period from **09/08/2024** to **31/07/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Hotel 100 Rooms with 01 Resturant		Metric Tonnes/Day

**2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	120 KLD	STP	Drain

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality. .

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

#### Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	As per Notification of MoEF & CC
2	BOD (mg/L)	As per Notification of MoEF & CC
3	TSS (mg/L)	As per Notification of MoEF & CC
4	Fecal Coliform (MPN/100ml)	As per Notification of MoEF & CC

### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Hot water Generator Capacity 3 Lakh Kilo Calory	HSD	01	Particulate Matter	15 meter stack height at ground level
2	Steem Boiler Capacity 400 KG/Hour	HSD	02	Particulate Matter	15 meter stack height at ground level
3	DG Set 500 KVA	HSD	03	Particulate Matter	5.0 meter above from the roof of nearest Building.
4	DG Set 600 KVA	HSD	04	Particulate Matter	6.0 meter above from the roof of nearest Building.

#### Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	As per Rule 9 of E(P)Rules 1986
2	02	Particulate Matter	As per Rule 9 of E(P)Rules 1986
3	03	Particulate Matter	As per Rule 9 of E(P)Rules 1986
4	04	Particulate Matter	As per Rule 9 of E(P)Rules 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

#### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

#### General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

**Specific Conditions:-**

Ensure strict adherence to consent conditions along with the following points and send compliance report within one month from receipt of this CTO.

1. This consent is legally valid for only Hotel 100 Rooms with 01 Resturant.
2. This consent is valid for the current capacity. In Case of any change in process, capacity enhancement, etc., the CTE shall be obtained from the Board.
3. The unit shall comply with the provisions of the Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E-Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable).
4. Unit shall submit the latest copy of the Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) so the Consent fee payable by the unit may be verified and if the fee remains after verification, the unit will have to deposit.
5. The unit shall develop green belt as per the protocol attached with the board's office order no. H16405/220/2018/02 dated 16-02-2018 which is available on board's website. The plantation of saplings should be completed within 04 months' time and action taken report shall be submitted to this office. Failing which consent would be revoked without serving any notice to the unit.
6. The order issued by Hon'ble Courts/Hon'ble NGT, MoEF &CC, Central Pollution Control Board, and U.P. Pollution Control Board, shall be complied with.
7. This consent is being issued under the provisions of the Water (Prevention and Control of Pollution) Act 1974 and the Air (Prevention and Control of Pollution) Act 1981.
8. Unit should install rainwater harvesting system for recharge of groundwater.
9. Unit should ensure that no water logging occurred due to any type of discharge from the unit and should maintain continuous flow of discharge.
10. Unit should be treated wastewater properly through STP.
11. The Unit shall provide the records/documents/log book regarding natural gas, electricity and water consumption, treated water etc. and also co-operate the visiting officers of the Board.
12. Unit shall not discharge any untreated wastewater.
13. Unit should treated effluent maximum use for irrigation purpose in lawn/horticulture.
14. Unit shall operate and maintain installed APCS.

15. Source Emission monitoring report from any EPA-recognized/NABL-accredited laboratory must be submitted quarterly.
16. Noise and emission level from the DG set shall be within the prescribed norms.
17. Generated hazardous waste shall be stored temporarily in the factory premises and disposed off through authorized TSDF after obtaining authorization from the Board.
18. Unit should obtain the NOC from UP Groundwater Authority for groundwater abstraction.
19. All the necessary NOCs, Permissions, Licenses, etc. shall be taken from all concerned statutory authorities.
20. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring compliance and after revocation of the closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.
21. As per HO letter no. H10288/C-4/Ground water/Sa-15/2024 Dated 03/05/2024 following condition will apply that is In case of usage of ground water, the project Proponent must obtain NOC form CGWA within one month from the date of issue of CTO, unless falling in exempted category as per MoJS Guidelines dated 24.09.2020 and amendments dated 29.03.2023 thereto.
21. The board have right to modify any conditions & required in compliance of any change in environmental guidelines and Hon'ble courts orders passed time to time.

Umesh Chandra Shukla  
Digitally signed by Umesh Chandra Shukla  
Date: 2024.08.16 19:00:54 +05'30'  
**Regional Officer**

Copy to:

Chief Environment officer (C-5) U.P.Pollution Control Board TC 12 V, Vibhuti Khand, Gomti Nagar, Lucknow.

Umesh Chandra Shukla  
Digitally signed by Umesh Chandra Shukla  
Date: 2024.08.16 19:01:10 +05'30'  
**Regional Officer**



**मिशन LIFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment)  
**जनसहभागिता का सन्देश**



- स्वच्छता – देशमेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान मुनिश्चित करें
- मंकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन टोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का ममुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किमी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव में बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को माझा करें अथवा मार्बजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम टोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयाम अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग में पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 विलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

**हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |**